

JOINT COMMITTEE REPORT WITH RESPECT TO APPEAL NO. 05/2021 (WZ) OF M/S NAYARA ENERGY LIMITED, DIST. DEVBHUMI DWARKA, GUJARAT.

(IN COMPLIANCE OF ORDER DATED 22.11.2021 OF HON'BLE NATIONAL GREEN TRIBUNAL, SPECIAL BENCH, PUNE IN THE MATTER OF SANGHAR ZUBER ISMAIL VERSUS MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE)

In compliance of the Hon'ble National Green Tribunal (NGT) order dated 08.06.2021 for Appeal No.05/2021(WZ), Committee (Constituted by NGT) has submitted report to the Hon'ble Chairman Gujarat Pollution Control Board dated:07/09/2021 which is enclosed as **Annexure-A.**

Hon'ble NGT has passed order dated. 22.11.2021 in which para no. 3 is reproduced below:

"The Hon'ble NGT has constituted a three member committee comprising of -1. Chief Wildlife Warden, Gujarat, 2. Director, Marine National Park and 3. State PCB to evaluate the risk associated with the activities of expansion of the project and suggest remedial measures to be taken, especially on the issue of mitigation of impact on marine life and mangroves. State PCB will be nodal agency. The Committee may meet within two weeks, undertake visit to the site and interact with the stakeholders. It may recommend safety measures to prevent accidents on account of operation of the activities by ensuring proper on-site and off-site emergency plans and hospital backup and awareness in the local residents. Issue of requisite audits in respect of maintenance of flora and fauna and coastal management may also be looked into. Further issue of regular dissemination of environmental benefits may also be looked into. Such study may be undertaken within two months and report filed by email by 15.02.2022."

1. CONSTITUTION OF THE JOINT COMMITTEE:

In compliance to the Hon'ble NGT order dated. 22.11.2021 (para 3), three members joint committee constituted as follow:

Sr. No.	Name & Designation of Member	Authority/ Institute
1.	Shri Shyamal Tikadar, Principal Chief Conservator of Forests (Wildlife) & Chief Wild life Warden	Chief Wildlife Warden, Gujarat
2.	Shri Senthil Kumaran, Deputy Conservator of Forests	Representative of Director Marine National Park, Jamnagar
3.	Shri Bharat Makwana I/C Regional Officer	Gujarat Pollution Control Board (GPCB)- Regional Office, Jamnagar

2. ACTION TAKEN BY THE COMMITTEE

The committee adopted following approach for the compliance of the NGT order dated 22.11.2021.

- Preliminary meeting has been organized on 07.12.2021 among committee members to evaluate the action plan for compliance of the Hon'ble NGT order.
- As per the decision taken by the committee GPCB has carried out stack sampling, ambient air sampling and water sampling on 20.01.2022 and 21.01.2022. Report of the sampling is attached as **Annexure B**.
- Official letter on behalf of the committee was issued by the GPCB to the petitioner Mr. Sanghar Zuber Ismail on 09.02.2022 vide the said letter petitioner is informed to remain present before the committee on 11.02.2022 on 11: 00 o'clock. Copy of the letter is enclosed herewith as **Annexure-C**.

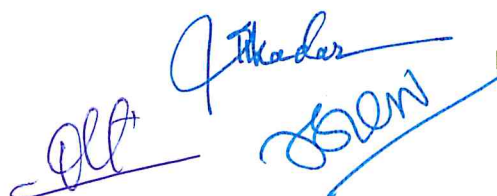
- Mr. Sanghar Zuber Ismail (petitioner) appeared before the committee on dated:11/02/2022 and submitted his written letter. (Copy of the same is attached herewith as **Annexure-D**)
- Committee members have visited proposed project site and interact with stakeholders on dated 11.02.2022 and statement given by stakeholders is enclosed as **Annexure-E**.
- After completion of meeting with stakeholders, Committee has received one request through Email on 11.02.2022, to provide additional time for representation. Committee has decided to extend time to represent before the committee. (**Annexure-G**). Accordingly, the committee has received the representation from Shri Yasinbhai Gajjan through Email on 14.02.2022 and the same is enclosed herewith as (**Annexure-H**).

3. INSPECTION-CUM-MONITORING & SAMPLING AT PROJECT PROPONENT SITE

- Inspection-cum-monitoring carried out by Regional Office, Gujarat Pollution Control Board, Jamnagar at M/s Nayara Energy Limited on 20.01.2022 and 21.01.2022 to inspect the unit and to ensure compliance being followed in the existing refinery.
- During visit it is observed that industry has not started any of the activity for expansion of the project from 20 MMTPA to 46 MMTPA refinery capacities along with the Petrochemical project.
- Analysis Report of Sampling carried out by GPCB are enclosed as **Annexure-B**.

4. MARINE MONITORING BY NIO:

The CSIR-National Institute of Oceanography (CSIR-NIO) has been engaged by the M/s Nayara Energy Limited to monitor marine environment annually (during pre-monsoon period) since 2008 to assess the ecological status of the area including corals and mangroves.



Main Objective of the study

- a) To conduct detailed investigations in respect of water quality, sediment quality and biological characteristics of the coastal area of Vadinar.
- b) To assess the impact of ongoing activities of M/s Nayara Energy Limited on marine ecology.
- c) To assess the general health of corals and mangroves of intertidal sites at Vadinar.
- d) To suggest mitigation measures for maintaining a healthy marine ecosystem around the project site.

Parameters monitored during this is as given below:

- **Water quality**

Temperature, SS, Salinity, DO, BOD, $\text{NH}_4^+\text{-N}$, $\text{NO}_2\text{-N}$ indicate an annual average variation was comparable with the baseline data.

- **Sediment quality**

Overall, the trend in the distribution of trace metals during monitoring were broadly comparable with the baseline data , development and post development phase of M/s Nayara Energy Limited and there is no gross contamination of sediment by heavy metals.

- **Biological characteristics Flora and fauna :**

It was also observed during monitoring that the present flora fauna were comparable to the baseline data.

- **Monitoring of intertidal corals**

Monitoring of intertidal corals was carried out in pre-decided experimental sites at Narara (Intertidal Pipeline Corridor, IPC), Vadinar (Intertidal Jetty Corridor, IJC) and Kalubhar (Reference site). Coral reef monitoring was conducted in the intertidal areas of Intertidal Jetty Corridor (IJC) and Intertidal Pipeline Corridor (IPC) to assess the general status of corals, their health and diversity and the corals biodiversity were comparable to the baseline data of M/s Nayara Energy Limited.

- **Monitoring of mangroves**

Periodic monitoring of mangroves around Vadinar in being undertaken with the aim to maintain healthy mangrove ecosystem of this region. Overall, the mangrove area

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at and around the M/s Nayara Energy Limited project site did not indicate any impact during the monitoring period.

The mangrove area has increased in recent years due to extensive plantations made by the Forest Department. Selected areas of Narara Bet have been afforested with A. marina by the Forest Department especially along M/s Nayara Energy Limited pipeline corridor.

5. Hon'ble NGT directions to the committee vide order dated.22.11.2021:

S. No	Directions	Present status and recommendations
1	To evaluate the risk associated with the activities of expansion of the project and suggest remedial measures to be taken, especially on the issue of mitigation of impact on marine life and mangroves.	The proposed project activities will be carried out inside the existing premises of refinery area and as a part of granted EC. There is no expansion activities will be carried out on the marine site. Hence proposed project does not envisage any direct impact on mangroves and marine life as per the EIA report prepared by NEERI. As per the representation made by M/s. Nayara Energy Ltd. Officials before the committee, "Withdrawal of water from the sea (@928 MLD) and discharge of water into the sea (@573 MLD)" will be a part of separate project, and necessary clearance like Forest, Wildlife and CRZ clearance etc. will be taken accordingly. The Forest Survey of India (Ministry of Environment Forest and Climate Change),

		has been assessing the Mangrove Cover in India since 1987. As per the India State of Forest Report (ISFR) 2019 Forest Survey of India report, Mangrove cover in the Jamnagar District shows increase of 45.5 sq.km w.r.t to 2017 assessment and 1.76 sq km increased in the year 2021 with respect to 2019 assessment. Copy of the concern documents enclosed as Annexure-F.
2	State PCB will be nodal agency. The Committee may meet within two weeks, undertake visit to the site and interact with the stakeholders.	As per order committee members interact with stake holders.
3	It may recommend safety measures to prevent accidents on account of operation of the activities by ensuring proper on-site and off-site emergency plans and hospital backup and awareness in the local residents.	To address onsite and offsite emergency, the industry is having "Emergency Response and Disaster Management Plan" (ERDMP) in place which has been certified by Disaster Management Institute (DMI), Bhopal as accredited by Petroleum and Natural Gas Regulatory Board (PNGRB). M/s. National Environment Engineering Research Institute (NEERI), Nagpur has carried out Comprehensive Risk Assessment Study using, 3 D Modelling under different Scenarios with the help of M/s Gexcon, India, as part of EIA-EMP-Risk

	Assessment study and the recommendations suggested will be complied with. All the recommendation made in the EIA/EMP in respect of environment management, and risk mitigation measures relating to the project shall be implemented. Refinery has implemented various safety procedures like work permit system, Task based risk assessment, scaffolding, chemical safety, HAZOP Study, Root Cause Analysis, Mechanical Integrity and Asset Reliability, Process Safety Information, MOC and many more. Refinery follows applicable Oil industry safety directorate (OISD) standards and recommended practices. Industry is having fully equipped Occupational Health Center with decontamination room, emergency room and ambulance backup, round the clock availability of qualified doctors/paramedic staff, antidotes and emergency medicine. Industry has tie up with big hospital in city in case of further referral need. Same facility
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		will be enhanced for future expansion project. Nayara Energy carries out its CSR initiatives in villages neighboring the refinery. The services are being catered by static center and mobile health vans and provides door step services.
4	Issue of requisite audits in respect of maintenance of flora and fauna and coastal management may also be looked into	The industry has engaged M/s. National Institute of Oceanography (NIO) to carry out Comprehensive Monitoring of Marine Ecology off Vadinar annually since 2008. The results revealed trends comparable with the earlier monitoring (2008-2020) at monitoring sites. The present monitoring results indicate absence of gross changes in marine ecology off Vadinar due to operations of M/s. Nayara Energy Ltd. The mangrove area has increased in recent years due to extensive plantations made by the Forest Department. Selected areas of Narara Bet have been afforested with species A. marina by the Forest Department especially along M/s Nayara Energy Limited pipeline corridor. Monitoring of intertidal corals was carried out in pre-decided experimental sites at

		Narara (Intertidal Pipeline Corridor, IPC), Vadinar (Intertidal Jetty Corridor, IJC) and Kalubhar (Reference site). Overall NIO observed that the present monitoring results indicate absence of gross changes in marine ecology off Vadinar due to operations of M/s Nayara Energy Limited. Beside above the industry also carry out monthly Marine Monitoring by M/s. Gujarat Institute of Desert ecology (GUIDE, Bhuj). Industry ensure to continue Annual Comprehensive Marine Monitoring and monthly marine monitoring for expansion project activities.
5	Further issue of regular dissemination of environmental benefits may also be looked into.	For existing refinery, awareness on fire and safety aspect is regularly being carried out in nearby villages at regular interval. Regular dissemination of environment benefits should be incorporate in the existing awareness program and should be continue to carry out for expansion project also.





6. OBSERVATIONS:

- As per the Marine National Park (MNP) officials visit at the proposed project site no adverse impact on marine eco system observed.
- The Forest Survey of India (Ministry of Environment Forest and Climate Change), has been assessing the Mangrove Cover in India since 1987. As per the India State of Forest Report (ISFR) 2019 Forest Survey of India report, Mangrove cover in the Jamnagar District shows increase of 45.5 sq.km w.r.t to 2017 assessment and 1.76 sq km increased in the year 2021 with respect to 2019 assessment.
- Industry has well defined system for Health, Safety, Environment, and Fire Prevention & Protection. Industry will follow all necessary safeguard during expansion also.
- To address onsite and offsite emergency, the industry is having "Emergency Response and Disaster Management Plan" (ERDMP) in place which has been certified by Disaster Management Institute (DMI), Bhopal as accredited by Petroleum and Natural Gas Regulatory Board (PNGRB), MoPNG, GOI. The ERDMP will be revised for expansion project activities also.
- Industry is having fully equipped Occupational Health Center with decontamination room, emergency room and ambulance backup, round the clock availability of qualified doctors/paramedic staff, antidotes and emergency medicine. Industry has tie up with major hospitals in city in case of further referral need. Same facility would be enhanced to cater the needs of future expansion project.
- M/s. National Environment Engineering Research Institute (NEERI), Nagpur has carried out Comprehensive Risk Assessment Study using 3 D Modelling under different Scenarios with the help of M/s Gexcon, India, as a part of EIA-EMP-Risk Assessment study and the recommendations suggested will be complied with.
- Most of the Stakeholders except petitioner expressed appreciation and gratefulness towards the Nayara Refinery for the various public welfare measures and job opportunities provided to the surrounding villagers of Jamnagar District and Devbhumi Dwarka District. People of the region expected these facilities to be continued further with more support with the expansion of refinery.

- As per the written representation submitted by the petitioner before the committee members, petitioner is has shown the same concern as mentioned in the petition file before the Hon'ble NGT. On the basis of concern as mentioned in the petition file Hon'ble NGT has order dated: 22.11.2021. Committee members are of the opinion that the issues raised by the petitioner is very well addressed in para 5 of the present report.
- Water, Stack Emission and Ambient Air Monitoring carried out at M/s. Nayara Energy Limited and analysis results are found within permissible limits as per the norms given in Consolidated Consent of Authorization (CCA) by GPCB.



7. CONCLUSION

Committee Members concluded that the project proponent has taken adequate safety measures for operational activities with considering Emergency Response and Disaster Management Plan, Adequate health care facilities within refinery and adjoining communities. Awareness on fire and safety aspect is regularly being carried out in nearby villages at regular interval. Studies carried out by the various agencies shows no any significant impact on flora and fauna. Furthermore, Committee suggest that the recommendations given in the earlier report (Annexure-A) may be considered as remedial measures.

S. N.	Name & Designation of Member	Authority/ Institute	Signature
1.	Shri Shyamal Tikadar, Principal Chief Conservator of Forests (Wildlife) & Chief Wild life Warden	Chief Wildlife Warden, Gujarat	
2.	Shri Senthil Kumaran, Deputy Conservator of Forests	Representative of Director Marine National Park, Jamnagar	
3.	Shri Bharat Makwana I/C Regional Officer	Gujarat Pollution Control Board (GPCB)- Regional Office, Jamnagar	

REPORT OF COMMITTEE ON INSPECTION-CUM-MONITORING OF M/S NAYARA ENERGY LIMITED -DIST-DEVBHUMI DWARKA, GUJARAT.

(IN COMPLIANCE OF ORDER DATED 08.06.2021 OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN THE MATTER OF SANGHAR ZUBER ISMAIL VERSUS MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE)

1.0 PREAMBLE:

Sanghar Zuber Ismail, a resident of Salaya, Ta. Khambhalia, Dist. Devbhoomi Dwarka, Gujarat has filed an application on 02.02.2021 before Hon'ble National Green Tribunal, Western Zone Bench, Pune challenging Environment Clearance dated 5th Jan 2021 issued to M/s. Nayara Energy Limited for expansion of refinery capacity from 20 MMTPA to 46 MMTPA along with the petrochemical complex.

Hon'ble NGT passed an order on 08.06.2021 (Annexure-I) and constituted a joint committee of Chief Wildlife Warden, Gujarat, Director- Marine National Park and State PCB to evaluate the risk associated with the activities of expansion of the project and suggest remedial measures to be taken. The Committee may recommend safety measures to prevent accidents on account of operation of the activities by ensuring proper onsite and off-site emergency plans and hospital backup and awareness in the local residents. Issue of requisite audits in respect of maintenance of flora and fauna and coastal management may also be looked into. Further issue of regular dissemination of environmental benefits may also be looked into.

2.0 CONSTITUTION OF THE JOINT COMMITTEE:

In compliance to the NGT order (para 8), three members joint committee constituted with following members.

S. No.	Name & Designation of Member	Authority/ Institute
1.	Shri Shyamal Tikadar, Principal Chief Conservator of Forests (Wildlife) & Chief wild life warden	Chief Wildlife Warden
2.	Shri D T Vasavada, Chief Conservator of Forests	Marine National Park, Jamnagar
3.	Mrs. K. N. Parmar Dy. Environment Engineer	Gujarat Pollution Control Board (GPCB)- Regional Office, Jamnagar

3.0 APPROACH & ACTIVITIES CARRIED OUT BY THE COMMITTEE

The committee adopted following approach for the compliance of the NGT order-

- Preliminary meeting has been organized on dated: 28.07.2021 between the officials of the Chief Wildlife warden Jamnagar, Marine National Park, Jamnagar and Regional Office-Gujarat Pollution Control Board, Jamnagar to evaluate the action plan for compliance of the Honorable NGT order's recommendation and additional conditions in this regard.
- Another meeting was held between the officials of the Chief Wildlife warden Jamnagar, Marine National Park, Jamnagar and Regional Office-GPCB, Jamnagar on dated: 10.08.2021 to decide the course of action for inspection and monitoring at respondent industry.
- MNP Officials visited the project site on dated: 03/09/2021 for inspection.
- **Inspection-cum-monitoring at Respondent Industry** - Inspection-cum-monitoring carried out by Regional Office, Gujarat Pollution Control Board, Jamnagar at M/s Nayara Energy Limited on dated: 10.08.2021 and 11.08.2021 to inspect the unit to ensure compliance being followed in the existing refinery.
- During visit it is observed that industry has not started any of the activity for expansion of the project from 20 MMTPA to 46 MMTPA refinery capacities along with the Petrochemical project.
- **Monitoring** - GPCB officials, Regional Office, Jamnagar has carried out Water Sampling, Stack monitoring, Ambient Air quality monitoring, Noise Monitoring. Water sampling has been carried out at different points such as (1) Sweet water final outlet from ETP, (2) Sea water return line, (3) Open well (Dug Well) of Premises, (4) Sea water sample collected from M/s. Nayara Jetty area, Stack Monitoring also carried out at (1) Stacks attached to CDU Plant (2) Stack attached to FCCR Plant (3) Stack attached to HMU-I Plant (4) Stack Attached to HMU-II Plant (5) Stack attached to SRU-I Plant (6) Stack attached to SRU - II Plant. Ambient Air Quality Monitoring sampling & Noise level monitoring are carried out at different locations such as (1) Main Gate area, (2) Labour Gate area, (3) NE-93 Gate area, (4) RLCB Building area, (5) Nayara Jetty area. Noise level monitoring is carried out in day as well as in night time. VOC Monitoring is carried out at CDU Entrance gate and 100 meters away from CDU Entrance gate.

4.0 ABOUT THE INDUSTRY

M/s Nayara Energy Ltd., erstwhile Essar Oil Ltd., is operating a 20 MMTPA refinery complex at Vadinar, Devbhumi Dwarka, Gujarat. In addition, it has a strong retail network of about 6000 + fuel stations catering to different parts of the country. The network is being further expanded and more retail stations are being added.



Navara Energy Limited





4.1 CONSENTS & ENVIRONMENTAL CLEARANCES-

M/s. Nayara Energy Limited is having valid Consolidated Consent for Authorization (CCA) from Gujarat Pollution Control Board (GPCB) which is valid up to dated: 16.09.2022. The copy of CCA is attached as **Annexure-II**. The copy of Environment Clearance dated 05th January, 2021 issued for setting up 20 MMTPA to 46 MMTPA refinery expansion along with Petrochemical complex is placed as **Annexure-III**. The NGT order (dated 08/06/2021) points and compliance status in existing refinery and plan for expansion is placed as **Annexure – IV** as well as compliance of Risk assessment study suggestions given in EIA report is attached as **Annexure- V**.

The company, earlier in 2005-06, had planned for expansion of the refinery to 60 MMTPA capacity along with Petrochemical Project for which the Environmental Clearance was also obtained from the Ministry of Environment, Forest and Climate Change (MoEF&CC), which was valid up to September 2018. However, owing to the business exigencies, the company has revised their

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expansion plan for the optimum total refining capacity of 46 MMTPA along with petro-chemical complex and EC for the same is issued by MoEF&CC on dated 05.01.2021. Proposed expansion of refinery and petrochemical complex shall take place at the land available within the existing refinery premises.

4.2 ENVIRONMENT MANAGEMENT SYSTEM AT Existing Refinery of M/S NAYARA ENERGY LIMITED

4.2.1 Wastewater Management:

The industry has installed Effluent Treatment Plant (ETP) with adequate capacity (1000 m³/Hr) to treat the entire effluent generated from different units of refinery. The entire treated effluent is then reused for the purposes of Reverse Osmosis feed (RO), Fire Water, Service Water & Cooling Tower makeup and horticulture.

4.2.2 Air Pollution Control Management:

The major sources of air emission at industry are process emissions from FCCU, SRU and emissions from fuel burning in the different heaters / furnaces of refinery's plant operations. To minimize impact various measures are taken as following:

The industry has provided air pollution control measures (APCM) for the control & monitoring of air pollutants

- ❖ Installed Low Temperature Shell Claus off Gas Treating Units (LT SCOT) at Sulfur Recovery Unit.
- ❖ Installed Multistage multiple Cyclone Separator in Fluidized Catalytic Cracking & Regeneration unit for particulate emission control.
- ❖ Installed Amine Absorbers - The fuel gas produced in the refinery contains H₂S. This is removed in the Amine absorber columns and the sweet gas is routed to Refinery fuel gas system. Subsequently H₂S is stripped out from rich amine in amine regeneration unit. Lean amine is reused while H₂S is sent to sulfur recovery unit.
- ❖ Use of Low Sulfur Fuel - Refinery Fuel Gas, Natural Gas and Fuel Oil are used as fuel in heaters furnaces.
- ❖ Installed Low NOX burners in all heaters / furnaces.
- ❖ Installed Sulfur Recovery Units having sulfur recovery efficiency of 99.9%.
- ❖ Floating roof tanks: Floating roof tanks are provided for storage of Class A products; this reduces HC vapor loss. Double seal has been provided in order to minimize vapor leakage.

- ❖ Flare Management- All vent offs are connected to the flare to take care emergency releases from refinery plant.
- ❖ All access roads (internal as well as external) are paved either with concrete or bitumen to suppress the dust generation and fugitive emissions.
- ❖ Real-time Continuous Emission & Effluent monitoring has been hooked up with CPCB server.
- ❖ Installed two nos. continuous ambient air quality monitoring stations which have been hooked up with CPCB server.

4.2.3 Hazardous Waste Management

The industry generates Hazardous wastes such as Oily Sludge, Spent Catalysts, Used Oil, Discarded Empty Contaminated drums/ containers, oily cotton rags etc.

Industry has set up three nos. of temporary hazardous waste pit with 3000 m³ capacity each and two nos. Hazardous waste storage shed with 11600 m² area with HDPE liner for storage of hazardous wastes. Unit is having dedicated documented procedure for management of Hazardous wastes in the Refinery.

The unit is following the Reduce, Reuse, Recycle, Recovery, Co-processing / Pre-processing, Landfill and Incineration hierarchy for disposal. The unit is a member of common TSDF site (Saurashtra Enviro Private Project Limited, Bhachau, Dist. Kutch (Gujarat)) for Integrated Common Hazardous Waste Management (CTSDF) i.e. disposal of incinerable and landfillable solid waste. All types of recyclable waste are being sent to SPCB authorized recyclers/users and Common facilities and an online manifest system developed by GPCB is being followed.

Unit is sending co-process able wastes, such as Oily Sludge, Oily Cotton Rags, Oily Filter Cartridge, Spent carbon, Spent Resin and Heater deposits to the Cement industries as an Alternate Fuel.

5.0 DETAILS OF MONITORING DURING COMMITTEE VISIT ON Dated: 10.08.2021 and 11.08.2021

Sample of final outlet from ETP, Sea water return line, ground water quality (Dug well), ambient air quality at four location within refinery and one at jetty, stacks samples (source emission monitoring) attached to various Heaters and process stack (CDU, HMU-I, HMU-II, FCCR, SRU-I, SRU-II), ambient noise, VOC monitoring during the site visit to the industry on 10.08.2021 and 11.08.2021.

The industry is continuous process unit and during site inspection, it has been observed that Effluent Treatment Plan (ETP) is in operation.

Source Emission monitoring carried out for following stacks (Chimney) at-

- CDU Heater (Flue Gas Stack)
- FCC Regenerator (Process Gas Stack)
- HMU-I (Flue Gas Stack)
- HMU-II (Flue Gas Stack)
- SRU-I (Process Gas Stack)
- SRU-II (Process Gas Stack)

Sr. No.	Stack Attached to	Stack Height (Meter)	APCM
1	CDU Heater (Flue Gas Stack)	115	Low Nox Burner
2	FCC Regenerator (Process Gas Stack)	110	Flue Gas Desulphurization
3	HMU-I (Flue Gas Stack)	80	Low Nox Burner
4	HMU-II (Flue Gas Stack)	80	Low Nox Burner
5	SRU-I (Process Gas Stack)	80	LTSCOT
6	SRU-II (Process Gas Stack)	80	LTSCOT

Ambient monitoring and noise monitoring carried out at following five locations-

- Labour Gate, (West direction of industry)
- 93 Gate (North- direction of industry)
- Main Gate (South direction of industry)
- RLCB, (East direction of industry)
- Jetty

The analysis results are given in Table 5.1, 5.2, 5.3 & 5.4, 5.5, 5.6

Table 5.1: Analysis results of Water sampling

Sr. No.	Parameters	Unit	GPCB Limit for ETP	Sweet water Final Outlet of ETP
1.	pH	pH Unit	6-8.5	7.70
2.	Colour (pt. Co. scale)	Pt-cobalt Scale	100	05
3.	Suspended Solids	mg/L	20	04
4.	Ammonical Nitrogen	mg/L	15	0.56
5.	Phosphate	mg/L	3	0.043
6.	Chemical Oxygen Demand	mg/L	125	58

7.	Oil and Grease	mg/L	5	BDL
8.	Phenolic Compound	mg/L	0.35	BDL
9.	Cyanide	mg/L	0.2	0.0
10.	Sulphide	mg/L	0.5	BDL
11.	Zinc	mg/L	5	0.064
12.	Total Chromium	mg/L	2	0.008
13.	Hexavalent Chromium	mg/L	0.1	BDL
14.	Copper	mg/L	1	0.057
15.	Nickel	mg/L	1	0.0090
16.	Lead	mg/L	0.1	0.0004
17.	BOD (5 Days at 20°C)	mg/L	15	12
18.	Mercury	mg/L	0.01	BDL

Table 5.2: Analysis result of water sampling

Sr. No.	Parameters	Unit	Open well (Dug well) of premises	Sea water return line	Sample collected from Sea near Jetty area
1.	pH	pH Unit	7.59	7.94	7.67
2.	Colour (pt. Co. scale)	Pt-cobalt Scale	05	05	05
3.	Suspended Solids	mg/L	20	96	92
4.	Ammonical Nitrogen	mg/L	0.56	0.56	0.56
5.	Phosphate	mg/L	0.038	0.051	0.049
6.	Chemical Oxygen Demand	mg/L	29	70	77
7.	Oil and Grease	mg/L	BDL	BDL	BDL
8.	Phenolic Compound	mg/L	BDL	BDL	BDL
9.	Cyanide	mg/L	0.0	0.0	0.0
10.	Sulphide	mg/L	BDL	BDL	BDL

11.	Zinc	mg/L	0.069	0.072	0.077
12.	Total Chromium	mg/L	0.008	0.007	0.007
13.	Hexavalent Chromium	mg/L	BDL	BDL	BDL
14.	Copper	mg/L	0.0069	0.0068	0.0072
15.	Nickel	mg/L	0.0073	0.0064	0.0069
16.	Lead	mg/L	BDL	0.0002	0.0001
17.	BOD (5 Days at 20°C)	mg/L	8.2	11	12
18.	Mercury	mg/L	BDL	BDL	BDL

Table 5.3: Analysis results of Source Emission Monitoring (Flue gas and Process gases)

Sr. No.	Stack Attached to	Parameter(s)			
		PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	NO _x (mg/Nm ³)	H ₂ S (mg/Nm ³)
1	CDU	51	24	12.22	-
	GPCB Norms	100	1700	450	-
2	HMU-I	7	12	14.46	-
3	HMU-II	6	14	19.23	-
	GPCB Norm	10	50	350	-
4	FCCR	38	37.33	6.86	-
	GPCB Norm	100	500	400	-
5	SRU-I	-	-	24.21	BDL
6	SRU-II	-	-	27.50	BDL
	GPCB Norms	-	-	350	15

Table 5.4: Results of Noise Monitoring in and around the Industry

NOISE MONITORING RESULTS					
Sr. No.	Location	Day Time*		Night Time*	
		Prescribed Limit*	Measured Value dB(A) Leq	Prescribed Limit*	Measured Value dB(A) Leq
1	Labour Gate	75	51.17	70	23.5
2	93 Gate	75	59.2	70	22.8
3	Main Gate	75	49.7	70	22.7
4	RLCB	75	45.5	70	22.6
5	Jetty	75	36.6	70	21.7

*Day time: 6.00 a.m. to 10.00 p.m, Night time: 10.00 p.m. to 6.00 a.m.

Table 5.5: Results of VOC Monitoring

S. No	Location	Measured Value in ppm
1	Crude Distillation Unit –Entry Gate	0.00
2	Crude Distillation Unit- 100 meters from the Entrance gate	0.00

Table 5.6: Analysis results of Ambient Air Quality Monitoring

Sr. No.	Location	PM ₁₀ mg/Nm ³	SO ₂ mg/Nm ³	NO _x mg/Nm ³
Permissible limit		100 mg/Nm ³	80 mg/Nm ³	80 mg/Nm ³
1	Main Gate	37	1.95	1.43

[Signature]

[Signature]

[Signature]

2	Labour Gate	76	3.3	2.0
3	93 Gate	35	1.95	1.43
4	RLCB	51	0.65	0.29
5	Near Jetty area	90	1.30	0.86

6.0 OBSERVATIONS:

- Industry has well defined system for Health, Safety, Environment, and Fire Prevention & Protection. Industry will follow all necessary safeguard during expansion also.
- To address onsite and offsite emergency, the industry is having "Emergency Response and Disaster Management Plan" (ERDMP) in place which has been certified by Disaster Management Institute (DMI), Bhopal as allocated by Petroleum and Natural Gas Regulatory Board (PNGRB). The ERDMP will be revised for expansion project activities also.
- Industry is having fully equipped Occupational Health Center with decontamination room, emergency room and ambulance backup, round the clock availability of qualified doctors/paramedic staff, antidotes and emergency medicine. Industry has tie up with big hospital in city in case of further referral need. Same facility would be used for future expansion project
- M/s. National Environment Engineering Research Institute (NEERI), Nagpur has carried out Comprehensive Risk Assessment Study using 2 D Modelling, 3 D Modelling under different Scenarios with the help of M/s Gexcon, India, Nagpur as part of EIA-EMP-Risk Assessment study and the recommendations suggested will be complied with.
- As per the MNP Officials visit at the proposed project site no adverse impact on marine eco system was observed.

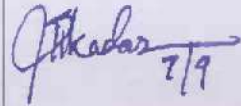
7.0 Recommendations:

In compliance of Hon'ble NGT Order the committee visited the site on dated: 07/09/2021 and had detail discussions and committee members recommend the following additional conditions over and above EC granted by MOEF & CC vide order no: J-11011/320/2006-IA-II(I) dated: 05/01/2021:

1. M/s. Nayara energy ltd. shall carry out Mangrove afforestation of 100 hectare area before 31/12/2024 at their own cost in nearby areas in consultation with MNP.
2. MNP officials may visit the site for inspection as and when required during the project construction / development phase.
3. Awareness Program regarding local flora, fauna, safety, Environment Protection etc shall be imparted to the local public & school children once in six month for next five years at their own cost involving Marine national park, Gujarat Pollution control Board, Indian coast guard, & District Industrial safety & Health. .

4. The discharge of return sea water shall be monitored on monthly basis by third party NABL accredited laboratory and the report to be submitted six monthly to GPCB.
5. M/s. Nayara Energy Ltd. shall undertake rainwater harvesting measures to recharge the ground water in the refinery area premises.
6. M/s. Nayara Energy Ltd. shall do Geo Hydrological survey within refinery area with detailed data base along with required maps & locations.
7. The project authorities must strictly comply with the provisions made in Manufacture, Storage, and Import of Hazardous Chemicals Rules, 1989 and as amended in the year 2000 for handling of hazardous chemicals etc. Necessary approvals from Chief Controller of Explosives must be obtained before commissioning of the project.
8. Emergency Response Disaster plan is to be updated and certified through competent authority and shall be complied with.

Committee Member Sign of Sheet

S. No.	Name & Designation of Member	Authority/ Institute	Signature
1.	Shri Shyamal Tikadar, Principal Chief Conservator of Forests (Wildlife) & Chief wild life warden	Chief Wildlife Warden	
2.	Shri D T Vasavada, Chief Conservator of Forests	Marine National Park, Jamnagar	
3.	Mrs. K. N. Parmar Dy. Environment Engineer	Gujarat Pollution Control Board (GPCB)- Regional Office, Jamnagar	

Item No. 02

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Appeal No. 05/2021 (WZ)

With

Caveat No. 4/2021 & Caveat No. 5/2021

Sanghar Zuber Ismail

Appellant

Versus

Ministry of Environment, Forest &
Climate Change & Ors.

Respondent(s)

Date of hearing:

31.05.2021

Date of uploading of order on the website :

08.06.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

ORDER

1. This appeal has been preferred against grant of Environmental Clearance (EC) dated 05.01.2021 in favour of M/s Nayara Energy Limited, for expansion of Refinery Capacity from 20 MMTA to 46 MMTA with Petro-Chemical Complex, at Vadinar, District: Devbhumi Dwarka, Gujarat.

2. We heard learned Counsel for the Appellant and for the project proponent (PP) appearing on caveat on 31.5.2021 and on conclusion of hearing, the parties were allowed to file written submissions, if any, by 4.6.2021. No such submissions have been filed by the appellant but the respondent No.2 has filed written submissions to the effect that EC has been granted after proper appraisal and subject to relevant conditions for which there is effective monitoring mechanism. These submissions are

reiteration of oral submissions made at the time of hearing. We have considered the matter.

3. Main contention in support of the challenge to the EC is that possible adverse impact on the marine environment has not been considered. Before granting the impugned EC, it has also been ignored that there a notified mangrove forest in buffer area of 10 km, close to the refinery site. The notified mangrove forest will be directed affected by the process of sucking of 928 MLD water from sea and discharge of 573 MLD water. Further, following areas covered by the mangrove notification are situated in 10 km buffer of Nayara Energy Ltd. :

Sr. No. shown in the notification	Name of the area or village
36	Vadinar
37	Jakhar no kotho

Further, following areas shown in the said notification are situated in buffer of 10 to 15 km:

Sr. No. shown in the notification	Name of the area or village
29	Jungle of Ambala
30	Rani Bet
31	Bhalori
33	Kabaldhar
34	Bhad
35	Narana Jungle

Existence of cher jungle has also not been considered.

4. During the hearing, our attention has been drawn to EIA/EMP study in respect of expansion project in question prepared by CSIR-National Environmental Engineering Research Institute (NEERI). It states that that M/s Nayara Energy Ltd., erstwhile Essar Oil Ltd., is operating a 20 MMTPA

refinery complex at Vadinar, Devbhumi Dwarka, Gujarat. It is the second largest single location Refinery in India and is also among the top 5 most complex refineries in the world. It has a strong retail network of about 4,900 fuel stations catering to different parts of the country. The network is being further expanded with about 2600 more retail stations in near future. "Asset Development Project-1 (ADP-1)" is a small part of the total Refinery Capacity Expansion Project, and involves production of 450 KTPA polypropylene (PP) by revamping FCC Unit and unsaturated LPG Treating Unit of the existing refinery. The revamping will bring some changes in the product slate of the existing refinery. However, total crude throughput shall remain same (20 MMTPA). Since this project is a part of the total Refinery Capacity Expansion Project, the baseline data collected for the Refinery Expansion Project during Summer 2018 has been used for this ADP-1 Project. The study on the subject of Marine National Park mentions as follows:

"xxx.....xxx.....xxx"

3.5.2 Ecologically Sensitive Areas

Marine National Park

It is India's first Marine National Park established in 1982. The marine sanctuary area has various species of hard & soft corals, prawns, sponges, crabs, turtles, water birds and brown, green & red algae. The Marine National Park & Sanctuary has coral reefs, mangroves, sea-grass beds, mudflats, network of creeks and other ecosystems which support rich marine life & bird life.

*The Marine National Park & Sanctuary area has Coral Reefs, 37 species of Hard & Soft Corals, 70 species of Sponges, 27 species of Prawns, 30 species of Crabs, 200 species of Molluscs, Endangered Sea Turtles like the Green Sea, Oliver Riddley & Leather Back, Porpoise, Common Dolphins, Indo-Pacific bottlenose Dolphins and Indo-Pacific hump-backed dolphins. Also it supports growth of algae which comprises of 108 species of brown, green & red algae. Ray fishes which also include Sting Rays are all found in the marine national park. It has dense mangrove forests with *Avicennia marina*, *Ceriops tagal*, *Aegiceras corniculatum* & *Rhizophora mucronata*.*

As per Forest Department, Jamnagar, two reserved forests also exists in the study area. One reserved forest is located near Sihan Dam, Danta village with survey no. 322/1. The total area covered in this forest is 87.66 ha. Another reserved forest is located near Meghpar Village and its survey no. is 155. This forest is spread in the 21.20 ha area.

Both the reserved forests prominently comprised of *Prosopis juliflora* (Jungle Kikar), and most of the species were stunted and bushy growth was observed. The other floral component consists of thorny bushes and variety of dried grasses. *Opuntia stricta* (Prickly Pear) was recorded in both the reserved forests. These Reserved Forests do not have any major plant species of rare and endangered or medicinally important plants and wildlife. **Hence, there is no threat envisaged to the present biodiversity of the reserved forests from the proposed project activity.**

XXX.....XXX.....XXX

6.0 Environment Monitoring Programme

XXX.....XXX.....XXX

Refinery has well-established Environment Management Cell for ensuring compliance with all the Environment Clearance conditions. The Environment Management Cell is headed by senior executive and reports directly to the Director & Head of Refinery. The company has a full-fledged safety department to look after the safety issues of the plant. The same shall be take care of the proposed ADP-1 Project also.

XXX.....XXX.....XXX

7.0 Additional Studies

XXX.....XXX.....XXX

Disaster Management Plan (DMP) has been prepared to give an approach to detail organizational responsibilities, actions, reporting requirements and support resources available to ensure effective and timely management of emergencies. Types and causes of disasters have been included in addition to different phases of the disaster to tackle any unforeseen event effectively. Roles and responsibilities of various key personnel have been described. The plan also includes response planning procedures to cover onsite and offsite emergencies.

XXX.....XXX.....XXX

8.0 Project Benefits

Besides the tangible benefits (production of petroleum product and employment generation), **the project has intangible benefits like use of latest world class technologies for manufacture of polypropylene resulting into maximum recovery of product and minimum emissions/wastes,**

minimal/acceptable impact on environment, socio economic benefits to the local people.

9.0 Environmental Cost Benefits

The proposed ADP-1 Project will result in improvement of infrastructure as well as upliftment of social structure in the area to some extent. The people residing in the nearby areas will be benefited indirectly. There would be more opportunities for employment generation to the locals especially the youths. About 3300 workers are estimated to be employed during construction phase of about 2 years (upto 7000 during peak construction period) and about 150 persons will get employment during the operation phase.

The company also proposes to provide training to local youths, so that their skills can be gainfully utilized in project activities. The project will create opportunities for direct employment. The project will also create opportunities for indirect employment due to increase in trades viz. stockist / retailers of building material, groceries, provision shops, medical stores, garment shops, furniture shops, hotel & restaurants, etc. in the region to meet the increased requirements.

CSR Initiatives of Nayara Energy Limited

At Nayara Energy, Corporate Social Responsibility (CSR) has been an integral part of its business strategy. Nayara Energy appreciates the social and economic diversity in the Country and has consciously embedded the community engagement dimension in its business planning, risk and reputation management processes. The CSR initiatives of Nayara Energy have played a pivotal role in improving the quality of life of the communities living in the vicinity of operations of the Company.

Nayara Energy's vision is to be among the most respected organizations in India by doing what is right and rightful for the communities and nation at large. Nayara Energy aspires to build a symbiotic relationship with its stakeholders and intends to make them equal partners in the process of nation building. It firmly believes that their role is to lay the path that is collaborative, progressive, inclusive and sustainable through various CSR programs. It also believes that technology and innovations can hasten the process of change and endeavour to support new and innovative models of development.

Nayara Energy Ltd. runs the CSR activities majorly in following key areas:

- Health and Sanitation
- Education
- Livelihood Development
- Sports Promotion
- Women Empowerment
- Infrastructure Development
- Environmental Sustainability

CER Budget

Besides the CSR activities under the existing refinery protocol, additional CER (Corporate Environmental Responsibility) fund to the tune of Rs. 19.5 Crores (as per MoEF Notification dated May 1, 2018) has been allocated in this proposed ADP-1 Project. CSR as well as activities shall be planned in participatory mode involving the local residents for the activity identification and at the planning stage.

Green Belt Development

Nayara Energy has already developed a large green-belt along the periphery of the refinery. Some plantation will be done along the boundary of ADP-1 Project as appropriate. However, additional green belt is not proposed in this project. However Greenbelt in and around the refinery will be strengthened/maintained.

10.0 Environment Management Plan

Environmental Management Plan (EMP) provides an essential link between predicted impacts and mitigation measures during implementation and operational activities. EMP outlines the mitigation, monitoring and institutional measures to be taken during project implementation and operation to avoid or mitigate adverse environmental impacts, and the actions needed to implement these measures.

The likely impacts on various components of environment due to the project during developmental activities have been identified and measures for their mitigation are suggested for the proposed ADP-1 Project.

The EMP comprises a series of components covering direct mitigation and environmental monitoring, an outline of waste management plan and a project site restoration plan. Therefore, environmental management plan has been prepared for each of the above developmental activities.

Since the proposed developmental activity is a very small activity in comparison to the existing refinery, and does not involve air emissions, limited wastewater generation to be treated in existing wastewater treatment plant, the existing pollution control facilities available for the existing refinery shall be adequate to cater the need of ADP-1 also.

Budgetary Allocation for Environmental Protection and CER & CSR Activities

During production of specific grade of polypropylene, some VOC emissions are expected, for which control system comprising of thermal oxidiser shall be installed. An amount of Rs. 10.0 Crore has been allocated towards the same with a running cost of Rs. 0.14 Crore annually. Besides, adequate financial provision for environment protection measures shall be made, if required.

Tentative CER Schemes

Tentative projects to be undertaken under Corporate Environment Responsibility (CER) and likely expenditure involved (Rs. 19.5 Crore) is summarized in **Table 10.1**.

Besides, total CSR budget projection for the existing Refinery Business for next 5 years is about Rs. 74.58 Crores (**Table 10.2**).

Table 10.1: Tentative Projects to be Undertaken Under Corporate Environment Responsibility and Likely Expenditure Involved

Projects	Objective	Per Unit Cost (Rs. In Lakhs)	Total Unit Proposed (Nos.)	Proposed Budget for ADI-1 (Rs. in Lakhs)	Proposed Outcomes to be Achieved
Construction of Big Water harvesting structures	To conserve rain water and improve the quality of ground water	50	8	400	Around 700 Ha of additional land will be brought under Irrigation and 2.6 MCM of additional water storage capacity will be created
Developing a multi-speciality sports complex	To develop a good sport infrastructure	550	1	550	Youth from entire Dwarka will have access to better affordable training facilities
Start-up fund for development of Micro Enterprises	To identify innovative business ideas suitable to local needs and to provide support for development of Micro Enterprises)	100	10	1000	Integrated Employment, Micro Enterprise and Entrepreneurship Development Program leading to employment generation to hundreds of people which will multiplier the local business growth potential in the region (The program will possibly be designed with UNDP)
Total				1950 (Rs. 19.50 Crores)	

Table 10.2: Proposed CSR Budget under CSR Activities for the Existing Refinery

Sr. No.	Focus Area	Annual Budget under CSR (Rs. in Crore)				
		2019-20	2020-21	2021-22	2022-23	2023-24
1.	Health & Sanitation	5.70	5.40	5.60	3.30	3.40
2.	Education & Skill Development	3.03	2.6	0.25	0.25	0.25
3.	Water & Livelihoods	3.3	6	8	10	10
4.	Rural Infrastructure Development	1.5	1.5	1.5	1.5	1.5

Total	13.53	15.5	15.35	15.05	15.15
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*Please note that the above-mentioned figures are just the projections, these number might change based on the final profit figures in coming years.

It is to further affirm that the environmental management practices being followed in the existing refinery shall be adopted/extended for the ADP-1 Project also with suitable augmentation/creation of new facilities, as required to ensure that all the environmental quality parameters within the refinery premises and in the region remain within the permissible levels. Efforts will further be made to ensure adequate social welfare activities in region, resulting in overall development of the region with improved quality of life of the people in the region.

xxx.....xxx.....xxx

3.5.5 Ecologically Sensitive Areas

3.5.5.1 Marine National Park

xxx.....xxx.....xxx
xxx.....xxx.....xxx

During field studies at Marine National Park, dense and luxurious growth of mangroves was seen. The area was dominated by the presence of *Avicennia marina* and *Rhizophora* species of mangrove. Fishing activities were also noticed in the marine park area. It also supports breeding ground and migratory path to most of the migratory birds. Flock of Greater Flamingo (*Phoenicopterus roseus*) and Sarus Crane (*Grus antigone*) birds were observed in marine national park during site visit. A number of other birds namely Painted Stork (*Mycteria leucocephala*), Great Blue Heron (*Ardea herodias*) and Great Egret (*Ardea alba*) were also inhabited the area. Status of mangroves and migratory birds observed in the Marine National Park are shown in **Plate 3.5.10.**"

5. We have given due consideration to the grievance of the appellant. It remains undisputed that the project is already in existence and there is no continuing grievance against its functioning as far as environmental norms are concerned. Only grievance raised in the appeal is that the concern of possible impact on marine environment or on mangrove forest be looked into and remedial measures taken. In this regard, we note the following specific conditions in the impugned EC:

"Specific Conditions:

- (i). The environmental clearance is subject to obtaining prior clearance from the wildlife angle, including clearance from the

Standing Committee of the National Board for Wildlife, as applicable, as per the Ministry's OM dated 8th August, 2019. Grant of Environmental Clearance does not necessarily imply that Wildlife Clearance shall be granted to the project and that their proposal for Wildlife Clearance will be considered by the respective authorities on its merits and decision taken.

(ii). The project proponent shall prepare a site-specific Conservation Plan and Wildlife Management Plan in case of the presence of Schedule-1 species in the study area, as applicable to the project, and submit to Chief Wildlife Warden for approval. The recommendations shall be implemented in consultation with the State Forest / Wildlife Department in a time bound manner."

6. During the hearing, learned Senior Counsel for the project proponent has assured that the above EC conditions will be duly complied. All due mitigation measures will be taken to ensure safety of the mangroves and the marine environment. It was further stated that the project is outside the Marine National Park. As regards environmental violation during the running of the current project, it is submitted that a notice was issued by the State PCB making following allegations:

"1. Heavy Dusting was observed in the sulfur storage area while loading into the truck during the inspection of your site.

xxx.....xxx.....xxx

2. Below parameters were observed higher than the permissible limits in the analysis done in the waste water sample taken from ETP unit of your site SS-26/1

xxx.....xxx.....xxx

3. During the site inspection, PM-162 mg/Nm³ was observed in the stack attached to CDU-1 Unit and PM-183 PM-162 mg/Nm³ was observed in the stack attached with FCC-Regenerator unit which are higher than the permissible limit."

7. The project proponent, however, dealt with the matter by its reply dated 20.09.2019. Currently, there are no violations. If any violations are alleged or pointed out, prompt remedial action will be taken.

8. In view of above, we do not find any ground to interfere with the grant of EC. However, we direct the PP to ensure that all necessary safeguards are adopted and EC conditions duly complied. If any grievance survives, it will be open to the aggrieved parties to take their remedies in accordance with law. Invoking Precautionary principle, we constitute a three member Committee of Chief Wildlife Warden, Gujarat, Director, Marine National Park and State PCB to evaluate the risk associated with the activities of expansion of the project and suggest remedial measures to be taken. The Committee may recommend safety measures to prevent accidents on account of operation of the activities by ensuring proper on-site and off-site emergency plans and hospital backup and awareness in the local residents. Issue of requisite audits in respect of maintenance of flora and fauna and coastal management may also be looked into. Further issue of regular dissemination of environmental benefits may also be looked into. Such study may be undertaken within three months. The report may be submitted to the Chairman State PCB. Recommendation in the report will be is treated as additional conditons for the EC, subject to any challenge of such conditions, before an appropriate forum in accordance with law.

The appeal is disposed of.

A copy of this order be forwarded to the Chief Wildlife Warden, Gujarat, Director, Marine National Park and State PCB by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 8, 2021
Appeal No. 05/2021 (WZ)
DV

Annexure - II



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector 10-A, Gandhinagar 382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY M.P.A.D.

In exercise of the power conferred under section - 25 of the Water (Prevention and Control of Pollution) Act - 1974, under Section - 21 of the Air (Prevention and Control of Pollution) Act - 1981 and Authorisation under Section - 5 of the Hazardous Waste (Management, Handling & Trans boundary Movement) Rules, 2008 framed under the Environment (Protection) Act - 1986.

And whereas board has received Consolidated Consent application inward no. 1114/08 dated 07/06/2010 for the Renewal of Consolidated Consent and Authorization (CC & A) of this board under the provisions/rules of the aforesaid Acts, Consent and Authorization are hereby granted as under:

CONSENT AND AUTHORIZATION:

(Under the provisions/rules of the aforesaid Environment Acts)

To,
ENSAAR OIL LIMITED
PO BOX NO.24,
VILLAGE - VADINAR
POST - KHAMBIHALIYA,
DIST. JAMNAGAR, PIN - 361309

Consolidated Consent and Authorization order No. AWH-81987, Date of issue: 13/10/2016.

1. The Consolidated Consent and Authorization shall be valid up to 14/09/2022 for use of outlet of the discharge of the trade effluent & emission due to operation of Industrial plant for Crude processing capacity 21MMTPA for the following intermediates and to operate a facility for collection, storage, transportation, disposal at TSDF developed by M/s. GEPIL, Surat or SEPL, Kutch.

Sr. NO.	Product	Yield For 14 MMTPA	Yield For 20 MMTPA
1	LPG	3.8 - 4.2	4.5 - 4.9
2	Kerosene + ATF	5.0 - 10.0	5.0 - 10.0
3	Highspeed Diesel	12.0 - 18.0	16 - 19
4	HSD	40.0 - 45.0	42 - 47
5	Paraffin Oil / VAGOL	18.5 - 25.0	9 - 13
6	Sulphur	1.2 - 2.5	1.0 - 2.0
7	Bitumen	4.5 - 5.1	3.0 - 3.8
8	Peat & Lignite	5.7 - 6.5	7.0 - 7.8
9	Pre Cracked	-	7.5 - 9.5

Specific conditions:

- Industry shall have to comply with all the conditions stipulated in the Environment Clearance, CRZ clearance and approval of Wild Life Board.
- Applicant shall have to submit copy of approval of chief controller of Explosives for storage & handling up during disaster management plan along with on site & off site emergency plans as well as periodic compliance report for 'CREP' action in respect of petroleum refinery & other guidelines/directives issued being issued by 'CPCB / DTEP'; how the cases from time to time.
- Applicant shall have to carry out mock drill both on site and off site for all the possible eventualities at a regular interval of time. For any of the disastrous situations, Escape route shall have to be pre-determined, properly marked and shall be brought to the knowledge of the concerned.
- Applicant shall have to obtain the ISO 14001 : 2004 and ISO 18001 certification and shall have to implement the suggestion/recommendations of the same.
- Applicant shall to prepare and implement the special oil spill contingency plan.
- Applicant shall have to carry out the regular health check up of employee as well as of the nearby villages. For the medical services to all. Mobile van with medical facilities shall be provided.

Clean Gujarat Green Gujarat
ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

- Applicant shall have to utilize low sulfur fuel as much as possible & also to install adequate storage facilities in order to minimize fugitive & air emissions.
- Applicant shall have to provide continuous on line monitoring facilities for the monitoring of the different pollutants.
- Applicant shall comply with provision of the Forest (conservation) Act-1980 and Rule-1981, The Petroleum and Minerals (pipeline acquisition of right of user land) Act-1962, CRZ notification and all Environmental Acts/Rules/Notifications and their amendments from time to time.
- Applicant is also required to comply with the Manufacturing, storage and transport of Hazardous Chemicals rules-1989 framed under the Environment (protection) Act-1986.
- GPCB reserves the right to stipulate additional conditions if found necessary. The company will implement these conditions in a time bound manner.

2. CONDITIONS UNDER THE WATER ACT:

2.1 The Quantity of trade effluent from factory shall not exceed 25000 m³/Day.

2.2 The Quantity of sewage from factory shall not exceed 400 m³/Day.

2.3 TRADE EFFLUENT:

2.3.1 The quality of treated effluent as per GPCB norms

Sr. No.	Parameters	Permissible Limit (max. except for pH)	Quantity Limit in Km ³ 1000 MT of crude processed
1	pH	6-9	---
2	SS	20	3
3	G.O.D	5	2
4	Phenol	0.25	0.14
5	Sulphides	0.5	0.2
6	BOD (5days 20)	15	8
7	COD	125	25
8	Cyanides (as CN)	0.2	0.08
9	Arsenic (as As)	15	0
10	DKS	40	10
11	Pb	5	3.2
12	Cd (Hexavalent)	0.1	0.04
13	Cu (Total)	2	0.8
14	Pb	0.1	0.04
15	Al	0.04	0.004
16	Zn	5	2
17	Ni	1	0.4
18	Cu	1	0.4
19	Cr	0.2	0.4
20	Hexavalent	0.1	0.04
21	Hexavalent Pyrene	0.2	0.08

2.3.2 The effluent conforming to the above standards shall be utilized for fresh water Cooling Tower, and Sea Water cooling tower make-up and remaining quantity shall be used for fire water make-up, horticulture, dust suppression so as to achieve 100% recycle. The quantity of trade effluent shall not exceed 25000 KI Day.

2.3.3 The total quantity of the cooling tower waste water, R.O. reject and desalination plant reject of 200-400 KI Day shall be returned to sea via pipeline and shall be released through diffuser in a point ZZ 25 30° N, 69° 30' E and in a manner recommended by NIO vide their letter bearing no. NIO/B-200/ESSAR (Salaya) dt. 31/05/2007.

2.3.4 The effluent shall be recycled and managed efficiently so that the treated effluent



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Domestic effluent generated from part of refinery shall be treated in the effluent treatment plant and discharged into the Jolly.
Domestic effluent from Jolly shall be treated separately to conform in the standard and discharged into the Jolly.

BOD (5 days 20°C)	<20 mg/l
SS	<30 mg/l
Residual Chlorine	Minimum 0.5 ppm

3. CONDITIONS UNDER THE AIR ACT:

3.1 The following shall be used as fuel in boiler, furnace, etc.:

Sr. No.	Fuel Type	Fuel Consumption rate (l/hr.)
1	Liquid Fuel (LDO, GT FUEL, HFO, HSD, LDO), Fuel Gas	96 MT/10

3.2 The applicant shall install and operate air pollution control system in order to achieve norms prescribed below.

3.2.1 (a) The flue gas emission through stacks attached to Boiler, Furnace, Heater plant shall conform in the following standards:

Sr. No.	Parameter	Fuel Type	Permissible Limit
1	Sulphur Dioxide (SO ₂)	Gas	80 mg/Nm ³
2	Nitrogen Dioxide (NO _x)	Liquid	200 mg/Nm ³
3	Nitrogen Dioxide (NO _x)	Liquid	450 mg/Nm ³
4	Particulate Matter (PM)	Gas	10 mg/Nm ³
5	Carbon Monoxide (CO)	Liquid	100 mg/Nm ³
6	Nickel & Vanadium (Ni + V)	Gas	150 mg/Nm ³
7	Hydrogen Sulphide (H ₂ S) in Fuel	Liquid Gas	150 mg/Nm ³
8	Sulphur Content in Liquid Fuel, weight %	Liquid Gas	1

3.2.1(b) The following stacks attached to boiler, furnace/heater shall conform in the standards referred in condition no. 3.2.1(a).

Sr. No.	Stack attached to	Stack Dia. Meters	Stack Height, Meters
1	Crude NDI Heater	1.0	11.5
2	VHT Heater	1.0	10.0
3	NHT, CCR Heaters	1.0	10.0
4	DiDS Heaters	1.0	10.0
5	FLC Feed Heaters	1.0	10.0
6	HMT Furnace	1.0	10.0

3.2.2 Industry shall have to vent flammable gases through the following flares:

Sr. No.	Type of Flare	No. of flare stacks	Flare Stack height in m
1	Hydrocarbon flare	1	15.0 m
2	H ₂ S flare	1	15.0 m
3	LPG flare	1	15.0 m

3.2.3 (a) The process emission through various stacks / vents of reactors, process vessel shall conform to the following standards:

Sr. No.	Parameter	Hydro process FCC	Other than Hydro process FCC
1	Sulphur Dioxide (SO ₂)	80 mg/Nm ³	200 mg/Nm ³
2	Nitrogen Dioxide (NO _x)	100 mg/Nm ³	200 mg/Nm ³
3	Particulate Matter (PM)	10 mg/Nm ³	100 mg/Nm ³

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4	Carbon Monoxide (CO)	400 mg/Nm ³	40 mg/Nm ³
5	Nitric Acid & Vapour (NO ₂ & V)	2 mg/Nm ³	5 mg/Nm ³
6	Opacity	30%	30%

Sulphur Recovery Units

Sr. No.	Parameter	Permissible Limit
1	Sulphur Recovery	98.7%
2	SO ₂	15 mg/Nm ³
3	Nitrogen Oxide (NO _x)	140 mg/Nm ³
4	Carbon Monoxide (CO)	150 mg/Nm ³

3.2.4 (b) The following emission stacks, vent, or vapour, product and vessel shall conform to the standards referred in condition no. 3.2.4 (a):

Stack No.	Location of Stack	Stack attached to	Stack Height in meters
1	FCC Complex	FCC Regenerator	110
2	Sulfur Complex	SRU	80

3.2.5 The concentration of the parameters in the ambient air within the premises of the industry shall not exceed the limits specified in NATIONAL AMBIENT AIR QUALITY STANDARDS - TSPM Seventh Amendment Rules - 2009, as amended.

Sr. No.	Pollutant	Time interval (hrs)	Concentration in ambient air
1.	Sulphur Dioxide (SO ₂) µg/m ³	Annual 24 Hrs	20 80
2.	Nitrogen Dioxide (NO ₂) µg/m ³	Annual 24 Hrs	40 80
3.	Particulate matter (TSP) µg/m ³	Annual 24 Hrs	60 100
4.	Particulate matter (PM ₁₀) µg/m ³	Annual 24 Hrs	40 60
5.	Carbon Monoxide (CO) mg/m ³	8 Hrs 1 Hr	0.4 0.2
6.	Benzene (C ₆ H ₆) µg/m ³	Annual	0.1
7.	Respirable Suspended Solids (RSS) µg/m ³	Annual	0.1

3.2.6 For all combustion processes, either water fire or de-sulfurized fuel shall be used.

3.2.7 Low NO_x burners and a De NO_x system shall be incorporated for controlling NO₂ into atmosphere. The residual NO_x emission shall be in such a way that it will be dispersed effectively before reaching ground level.

3.3 The applicant shall provide perches, ladder, platform etc. at chimney(s) for monitoring the air emissions and be accessible to and for use of Board's staff. The chimney(s) shall be attached to various sources of emission than be designed by numbers such as 1, 2 etc. and these shall be painted in black to facilitate identification.

3.4 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise as less than 75 dB (A) during day time and 55 dB (A) during night time. Daytime is reckoned as between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

3.5 Industry shall have to comply with EIA Notification No. - SO 153(E) dated 14th Sep - 2006 and the amendment issued from time to time by Ministry of Environment and Forests, Govt. of India, New Delhi.

3.6 The industry shall comply all the conditions stipulated in obtained Environmental Clearance.

3.7 The industry shall comply with all standards, rules and regulations issued by Ministry of Environment and Forests, Govt. of India, New Delhi in their environmental clearance issued time to time and any directions issued from time to time. Regular compliance of it shall be submitted half yearly to this Board.

3.8 The applicant shall also comply with all standards, rules and regulations issued under GSR 1406/2003 dt. 19/03/2004 issued viz. rules for effluent, emissions, FCC Regenerator, Sulfur Recovery Units as well as other measures of air/water/land/soil management.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226295

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Website : www.gpcb.gov.in

Solvent for tube-type oil pollution (forford, HEC, Tolorex and MURE), standards for equipment leaks, emission standards for VOC from waste water collection and treatment. You are directed to comply these conditions judiciously and send reports about the action taken regularly to this office.

4. CONDITIONS UNDER THE HAZARDOUS WASTE (MANAGEMENT, HANDLING AND TRANSBOUNDARY MOVEMENT) RULES, 2008:

4.1 The authorization is granted for the following hazardous waste, its quantity and mode of handling & disposal:

Sr. No.	Waste	Schedule - I	Quantity per year	Mode of Handling & Disposal
1	Oil sludge from ETP	35.3	15000 MT	Collection, Storage and disposal in TSDP or SEPTU, Co-processing in cement industry (i.e. Ultra Tech Cement Ltd, Kuvaya, Dholi, Amroli).
2	Slop Oil	4.3	40000 MT	Collection, Storage and recycle within the plant.
3	Oil Rags/Oil Contaminated cotton Waste	5.1	100 MT	Collection, Storage and disposal for incineration at CHWTF of SFPP, Co-processing in cement industry (i.e. Ultra Tech Cement Ltd, Kuvaya, Dholi, Amroli).
4	Used lubricating oil	5.1	300 MT	Collection, Storage, Transportation & Disposal by selling it to registered recycler units.
5	Oil sludge and BSW	4.1	2000 MT	Collection, Storage and disposal in TSDP facility.
6	Spent Catalyst from Various units	4.2	MT	1. Hazardous Waste: After Characterization if waste is found hazardous, then the waste shall be Collected, Stored, Transported & Disposed to authorized recycler. Re processor located within & Outside of the state and also shall to be submit the Authorization of the Recipient at the time of each trade. 2. Non - Hazardous waste: After Characterization if waste is found Non - Hazardous, waste shall be disposed by selling to Registered Recycler/Re processor within & Outside of the state and also shall to be submit the Authorization of the Recipient at the time of each trade.
7	Spent Clay	4.1	155 MT	Thoroughly purged and made hydrocarbon free then disposal in landfill site.
8	Distilled empty paint containers	33.1	2000 Nos.	Collection, Storage & Disposal by selling it to authorized registered decontamination facility only.
9	Spent Waxine Waste	35.2	7 MT	Collection, Storage and disposal in TSDP.
10	Electric and Electronic waste	B-1110	10 MT	Collection storage and disposal by selling to actual recycler/processor.
11	Lead Acid Battery waste	Sh-4-17	5 Mt/Year	Collection, storage, transportation by selling to registered recycler.

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12	Expired Hazardous chemicals (Liquid/Solid)	Sh-II, Class E-3	100 MT	Collection, storage, transportation by selling to registered recycler or to TSD site of SEPL for incineration.
13	Spent carbon (Solid)	Category 36.2 of schedule-I	100 MT	Incineration in VPCL's power plant boiler
14	Insulated copper wire scrap/copper with PVC sheathing cables (Solid)	Schedule IV Sr No.7	200 MT	Sale to CPCB/SPCB registered recyclers
15	Waste Coke (Solid)	Class A-3010 Schedule-III	100 MT	Sale to CPCB/SPCB registered recyclers
16	Spent Catalyst and Molecular Sieves (Solid)	Schedule I Sr.1.6	100 MT	Hazardous Waste After Characterization, if waste is found hazardous, then the waste shall be collected, stored, Transported & Disposed to authorized recyclers for processors located within & Outside of the state. Non-hazardous waste After Characterization, if waste is found Non-hazardous, then the waste shall be disposed by selling it to Traders/Recyclers/processor by open tendering procedure to the vendor located within & Outside of the state.

- 4.2 You shall keep complete records of the types, quantities and characteristics of hazardous waste and its management or its collection for ultimate disposal.
- 4.3 Storage site will be required and managed as follows:-
- Sufficient capacity for storage of solid hazardous waste irrespective of its quantity.
 - Adequate boundary protection.
 - Adequate collection and drainage line at all storage sites shall be provided and connected to the inlet of Effluent treatment plant for treatment.
- Additional precautions shall be taken to prevent surface runoff through waste body during monsoon.
- 4.4 You shall explore the possibilities of waste minimization, avoidance, reuse, recycling and submit the complete plan for approval of GPCB.
- 4.5 The waste generator shall be totally responsible for collection, storage, transportation and ultimate disposal of the waste generated.
- 4.6 Waste after required treatment shall be stored with due care that in no case any waste shall be released from this site into Environment causing surface water or underground water or soil pollution.
- 4.7 In no case above waste shall be disposed off on land, within or outside factory premises, sold out to traders/dealers or transferred, without prior approval of the board.
- 4.8 At the storage site, "Hazardous waste storage site" & "Danger" signboards shall be provided with all safety devices.



GPCB

GUJARAT POLLUTION CONTROL BOARD

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- 4.9 Each type of waste shall be stored in a separate storage cell. In no case more than one waste shall be stored in one cell.
- 4.10 Post storage monitoring shall be regularly carried out and report of the same shall be submitted to GPCB.
- 4.11 The occupier may store the hazardous waste for a period not exceeding 30 days and shall maintain the records of sale, transfer, storage, recycling and reprocessing of such waste and make these records available for inspection. GPCB may extend the said period under certain conditions specified in the Hazardous Waste Management, Handling and Transboundary Movement Rules - 2008.
- 4.12 The storage area shall have appropriate containment system as described in Guideline prepared by M.O.E.F., Government of India.
- 4.13 During all above activities, due care shall be taken to avoid any leakage or release of hazardous waste into environment.
- 4.14 Preparation of containers it's total No. Map of storage site nearby activity etc. shall be maintained and submitted to GPCB.
- 4.15 Emergency plan shall be prepared for storage site of Hazardous waste and submitted to GPCB, Gandhinagar.
- 4.16 The generator shall not offer his hazardous waste to transportation and to disposal facilities that have not been authorized by Gujarat Pollution Control Board.
- 4.17 The generator, receptor, transporter and operator of the TSDF facility shall comply with the conditions specified by MOEF, Govt. of India, under the Hazardous Waste Management, Handling and Transboundary Movement Rules - 2008.
- 4.18 For transportation of waste the generator & transporter shall ensure that the hazardous wastes are collected and packed separately as per characteristic waste category wise in such type of suitable container that it does not react with the wastes.
- 4.19 During transportation container shall be closed from all the sides except at the time of removal of wastes.
- 4.20 Hazardous waste shall be packaged and labeled as per guidelines issued by Gujarat Pollution Control Board from time to time.
- 4.21 Sludge shall be dewatered before packing into container.
- 4.22 Each container shall be inspected at least once in a week for any leakage or spillage problem.
- 4.23 The transporter shall be given relevant information in Form-1 (TREM CARD).
- 4.24 Transporter driver and person handling hazardous waste shall be trained and drivers shall be educated, trained properly.
- 4.25 A copy of TREMCARD shall be forwarded before departure carried out to the Gujarat Pollution Control Board, Gandhinagar.
- 4.26 Transporter shall be given all safety devices like goggles, gloves, mask, fire extinguisher, pump sprayer etc.
- 4.27 Vehicles, which are proposed to be used for transportation shall be registered under Motor Vehicle Act.
- 4.28 During transportation activity packing material and containers shall be such that there shall be no significant chemical and galvanic reaction among any of the materials in package.
- 4.29 Labeling and marking on containers of the hazardous waste and whole transportation operation shall be as per Motor Vehicle Rules '59.
- 4.30 Due care shall be taken during transportation to avoid leakage or spillage.
- 4.31 Emergency plan shall be prepared for transportation activity.
- 4.32 Source of waste generation and final destination of disposal place shall be informed to GPCB, Regional Office in that Area.
- 4.33 Transporter shall dispose hazardous waste only at authorized cell of notified disposal facility located at your own selected landfill site.
- 4.34 The transporter shall be responsible for taking appropriate steps to clean up spillage, which may occur during transit as specified in TREMCARD.
- 4.35 In case of an accidental spillage of hazardous waste during transit report in Form-14 shall be sent to GPCB, Gandhinagar with a copy to Regional Office.
- 4.36 A contingency plan shall be prepared and made known to the transporter for emergency action.
- 4.37 The generator, receptor or operator of facility or transporter, shall prepare a manifest and shall forward copy in each other and also to the Regional office of GPCB in such a way that one can assure that Hazardous Waste is properly transported and disposed.
- 4.38 The generator/receptor/occupier/operator of the facility or transporter shall prepare a manifest, which shall consist of its copies in different colors.
- 4.39 The color codes and the movement of the manifest shall be as per the guidelines prepared by MOEF, Government of India.

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- 4.40 In case of any change in process, product, mode of management of any waste generated other than specified in the application and correspondence, the applicant shall approach to the board with fresh application and requisite fee.
- 4.41 The fresh application shall be made in Form 1 before expiry of authorization validity period.
- 4.42 Records of waste generation and its management shall be maintained in Form - 2 and annual return shall be submitted to GPCB in Form - 4.
- 4.43 In case of any accident, details of the same shall be submitted in Form - 14 to GPCB.
- 4.44 As per "Public liability Insurance Act - 91" company shall get insurance policy, if applicable.
- 4.45 Empty drums and containers of toxic and hazardous material shall be treated as per guideline notified for "management & handling of discarded containers". Records of the same shall be maintained and forwarded to GPCB regularly.
- 4.46 In no case any kind of solid waste shall be imported without prior approval of appropriate authority.
- 5 General Conditions:
- 5.1 Any change in personnel, equipment or working conditions as mentioned in the consent/order should immediately be intimated to this Board.
- 5.2 Applicant shall comply with the general conditions given in Annexure - I.
- 5.3 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon'ble Supreme Court order in W.P. No. 857 of 1984 dated 14th October 2003.
- 5.4 Industry shall have to display on line data outside the main factory gate with regard to quantity and nature of Hazardous Chemicals being handled in the plant, including waste water and air emissions and solid hazardous waste generated within the factory premises.
- 5.5 The applicant shall have at his end get samples of effluents collected and analysed from an approved laboratory once in a month for the parameters indicated in the condition No.3 and 4 shall submit in duplicate the report there of in the Board by the 10th of the succeeding month. The applicant shall also maintain records of the analytical results properly and shall keep these records open for inspection.

For and on behalf of
Gujarat Pollution Control Board

(R.V. Patel)
Sr. Environmental Engineer.

DATE:

NO: GPCB/JMN-CCA-344/17/JD-7398

To,
ESSAR OIL LIMITED
PO BOX NO.24
VILLAGE - VADINAR
POST - KHAMRHA LIVA,
DIST: JAMNAGAR PIN - 361305

Outward No. 375931

Annexure - III

File No. J-11011/320/2006-IA-II(I)
 Government of India
 Ministry of Environment, Forest & Climate Change
 Impact Assessment Division

Indira Paryavaran Bhawan,
 Jal Wing, 3rd Floor, Allganj,
 Jor Bagh Road, New Delhi-110 003

Dated: 05th January, 2021

To,

M/s Nayara Energy Limited,
 Vadinar, Devbhumi Dist. Dwarka,
 Gujarat

Sub: Expansion of Refinery Capacity from 20 MMTPA to 46 MMTPA with Petro-Chemical Complex, M/s Nayara Energy Limited located at Vadinar, District: Devbhumi Dwarka, Gujarat - Consideration of Environment Clearance regarding.

Sir,

This has reference to your online proposal No. IA/GJ/IND2/175608/2018 dated 27th September, 2020 for environmental clearance to the above mentioned project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to expansion of Refinery Capacity from 20 MMTPA to 46 MMTPA with Petro-Chemical Complex, M/s Nayara Energy Limited located at Vadinar, District: Devbhumi Dwarka, Gujarat.

3. The details of products and capacity are as under:

Product Slate for Existing & Proposed Refinery

Sr. No.	Products	Capacity (KTPA)	
		Existing Refinery (20 MMTPA)	Ultimate Refinery (46 MMTPA)
1.	LPG	938	785
2.	Naphtha /MS	4,200	10,726
3.	Gasoline		
4.	SKO/ATF	872	624
5.	Diesel/ HSD	9,706	22,775
6.	Furnace Oil/VGO	220	-
7.	Sulphur	318	1,610
8.	Petcoke	2,247	2,191
9.	Bitumen	377	337
10.	Ethanol	-	110
11.	Fuel & Losses		
	a. Fuel	1,009	4,316
	b. Losses	111	476
	c. Propylene	-	2,050 *

*450 KTPA out of these are covered in ADP1 Project clearance

Product Slate for the Proposed 10.75 MMTPA Petro-chemicals Complex

Sr. No.	Products	Capacity (KTPA)
1.	Propylene/Polypropylene (PP)	1000*
2.	Butadiene	180
3.	MJBE/ETBE	150
4.	Benzene	500
5.	PX	1400
6.	PTA	2,400
7.	LAB	200
8.	Polypropylene	1050
9.	HDPE	500
10.	LLDPE	550
11.	LDPE/ EVA	200
12.	MEG/DEG	800
13.	SM	500
14.	Phenol	200
15.	Acetone	125
16.	Bisphenol -A (BPA)	35
17.	Polycarbonate	130
18.	N-Butanol	50
19.	I- Butanol	10
20.	2 Ethyl Hexanol	120
21.	Neo Pentyl Glycol (NPG)	40
22.	Acrylic acid	10
23.	Acrylates (Butyl, Methyl, Ethyl)	300
24.	SAP	100
25.	Propylene Oxide (PO)/PG/Polyols	200

4. Total land area available is 22750000 m² (2275 Ha). Existing refinery is in 11710000 m² (1171 Ha) and proposed expansion will be in 11040000 m² (1104 Ha) area. No additional land will be acquired. Industry has already developed 410 Ha greenbelt areas for existing refinery and will develop 340 Ha for the proposed project; the total green belt area after proposed expansion will be 750 Ha which will be 33 % of total 2275 Ha project area. The estimated project cost of proposed expansion (Refinery plus petro chemical complex) is Rs. 1,30,000 Cr. Total capital cost earmarked towards environmental pollution control measures is Rs. 3923 Cr for expansion and the Recurring cost (operation and maintenance) will be about Rs. 30.4 Cr. per annum. Total Employment will be 2000 persons as direct & 12000 - 15000 persons indirect during expansion. Industry proposes to allocate Rs 74.58 Cr for next

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five years towards Corporate Social Responsibility however the budget numbers may vary depending on company's year on year financial performance.

5. Total water requirement of 928 MLD will be met from Sea Water which includes 204 MLD for existing and 724 MLD for proposed expansion project. Effluent of 93 MLD quantity will be treated through effluent treatment plant and entire treated effluent will be utilized for service water, fire water make up, RO feed and horticulture. 536.5 MLD Desalination/RO Reject & 36.5 MLD sea water based cooling tower blow down will be sent for deep sea discharge through diffuser recommended by NIO.

6. Power requirement after expansion will be 927 MW including existing 160 MW and will be met from CPP (Captive Power Plant). Existing unit has 27 DG sets of (125 kVA to 2000 kVA) capacity, additional 50 DG sets (125 kVA to 2000 kVA) will be used as standby during power failure. Stack (vary between 6 to 30 m) will be provided as per CPCB norms to the proposed DG sets.

7. The project/activity is covered under category A of items 4(a) "Petroleum Refining Industry", 5(c) "Petro-chemical complexes" of the Schedule the Environment Impact Assessment (EIA) Notification, 2006 and requires appraisal at Central Level by the Expert Appraisal Committee (EAC) in the Ministry.

8. The project proposal was considered by the Expert Appraisal Committee (Industry-2) in its 38th meeting held during 25-27th June 2018 and recommended Terms of References (ToR) for the Project. The ToR has been issued by Ministry vide letter No. J-11011/320/2006-IA-II(I); dated 03/08/2018.

9. The proposal was considered by the EAC in its 24th meeting held on 19th October, 2020 in the Ministry, wherein the project proponent and their consultant M/s. National Environmental Engineering Research Institute presented made a detailed presentation on the salient features of the project.

10. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with PFR report prepared and submitted by the Consultant accredited by the QCI/ NABET, on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the PFR report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

11. The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data and incremental GLC due to the proposed project within NAAQ standards. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. Certified report on compliance of existing EC conditions also found to be satisfactory. The Committee also found the additional studies and information submitted and presented by the project proponent to be satisfactory. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have recommended for grant of environmental clearance.

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12. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

13. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for **expansion of Refinery Capacity from 20 MMTPA to 46 MMTPA with Petro-Chemical Complex, M/s Nayara Energy Limited located at Vadinar, District: Devbhumi Dwarka, Gujarat**, under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-

A. Specific Conditions:

- (i). The environmental clearance is subject to obtaining prior clearance from the wildlife angle, including clearance from the Standing Committee of the National Board for Wildlife, as applicable, as per the Ministry's OM dated 8th August, 2019. Grant of environmental clearance does not necessarily imply that Wildlife Clearance shall be granted to the project and that their proposal for Wildlife Clearance will be considered by the respective authorities on its merit and decision taken.
- (ii). The project proponent shall prepare a site specific conservation plan and wildlife management plan in case of the presence of Schedule-1 species in the study area, as applicable to the project, and submit to Chief Wildlife Warden for approval. The recommendations shall be implemented in consultation with the State Forest/Wildlife Department in a time bound manner.
- (iii). The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (iv). The treated effluent of 536.5 MLD Desalination/RO Reject & 36.5 MLD shall be sent for deep sea discharge through diffuser recommended by NIO.
- (v). The National Emission Standards for Petroleum Oil Refinery issued by the Ministry vide G.S.R. 186(E) dated 18th March, 2008 and G.S.R.595(E) dated 21st August, 2009 as amended from time to time, shall be followed.
- (vi). Volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.997% with effective chillers/modern technology. For emission control and management, use of FG/NG in heater as fuel, adequate stack height, use of Low NOX burners in heater & boiler, continuous stack monitoring, Sulphur recovery plant, etc. shall be installed/ensured.
- (vii). Total fresh water requirement for the proposed project shall not exceed 724 MLD to be met from Sea water. Necessary permission in this regard shall be obtained from the concerned regulatory authority.
- (viii). Process effluent/any wastewater shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.

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- (ix). Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer to be done through pumps.
- (x). Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
- (xi). Fly ash should be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with the storm water. Direct exposure of workers to fly ash & dust should be avoided. The ash from boiler shall be sold to brick manufacturers/cement industry.
- (xii). The company shall undertake waste minimization measures as below: -
 - a. Metering and control of quantities of active ingredients to minimize waste.
 - b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - c. Use of automated filling to minimize spillage.
 - d. Use of Close Feed system into batch reactors.
 - e. Venting equipment through vapour recovery system.
 - f. Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xiii). The green belt of 5-10 m width shall be developed in the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. The project proponent shall ensure 33% greenbelt area vis-à-vis the project area through afforestation in the degraded area. The Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.
- (xiv). The CER allocation shall be spent mainly for addressing the issues raised during public consultation/hearing including medical, education/skill development, potable water supply, solar lights, village roads, and scholarship for higher education, support to farmers & fishermen with better machinery, fodder for cattle, animal husbandry, and other miscellaneous development works etc., and shall be completed within 5 years. The amount proposed if any in CER shall be spent during execution of the project and shall not be linked with the CSR.
- (xv). For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- (xvi). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms.
- (xvii). Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises. In case of the treated effluent to be utilized for irrigation/gardening, real time monitoring system shall be installed at the ETP outlet.
- (xviii). Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

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- (xix). Process safety and risk assessment studies shall be further carried out using advanced models, and the mitigating measures shall be undertaken/implemented accordingly.
- (xx). The PP should improve the efficiency of ETP Plant and the water discharge should be as per prescribed CPCB Norms. They should also install 24x7 hours monitoring system (of the discharge) and the same should be connected to the server of SCPB/CPCB.

13.1. General conditions:

- (i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (ii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
- (iii) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (iv) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (v) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (vi) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (vii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (viii) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

By

- (ix) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (x) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
- (xi) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

14. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

15. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

16. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

17. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

18. This issues with the approval of the competent authority.

8/12/2021
05/01/2021
(Ashok Kr. Pateshwary)
Director

Copy to: -

1. The Principal Secretary, Forests & Environment Department, Government of Gujarat, Sachivalaya, 8th Floor, Gandhi Nagar - 382 010 (Gujarat)
2. The Chief Conservator of Forests (Western Zone), Ministry of Environment & Forests, Regional Office, E-5, Arera Colony, Link Road -3, Bhopal - 462 016 (M P)
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32

4. The Member Secretary, Gujarat State Pollution Control Board, Paryavaran Bhawan, Sector 10 A, Gandhi Nagar-382 043 (Gujarat)
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
6. The District Collector, District Dwarka, Gujarat
7. Guard File/Monitoring File/Parivesh portal/Record File

(Ashok Kr. Pateshwary)
Director

Annexure – IV

The NGT order points and compliance status in existing refinery and plan for expansion

S. N o	Recommendation	Compliance
1	PP to ensure that all necessary safeguards are adopted and EC conditions duly complied	Expansion project activities for 20 MMTPA to 46 MMTPA refiner expansion along with Petrochemical complex are yet to start. The industry is submitting half-yearly EC compliance report to MoEF & CC, CPCB and GPCB. Last EC compliance report has been submitted on 27.05.2021 All recommendation of EIA-EMP & Risk Assessment study and EC order issued for the expansion project will be complied with. Various measures in place at existing refinery for Fire-Safety are as : For existing refinery, the industry has adopted an integrated health, safety, environment and quality (HSEQ) management system, compliant with the ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 since 2009. The industry has implemented various safety procedures like work permit system, Task base risk assessment, scaffolding, chemical safety, HAZOP Study, Root Cause Analysis, Mechanical Integrity and Asset Reliability, Process Safety Information, MOC and many more. Refinery follows applicable OISD (Oil Industry Safety Directorate), Ministry of Petroleum and Natural Gas (MoPNG) standards and recommended practices. Various safety internal and external audits are being conducted to ensure effectiveness of the implemented HSE Management system at Refinery at regular interval. PHA (Process Safety Hazard) study at regular interval is being carried out. Process Safety Management (PSM) elements have been implemented as per OSHA PSM Rules.

		Competent manpower deployment through HSEF Training & awareness programs. Above practices will be continued during expansion project also.
2	If any grievance survives, it will be open to the aggrieved parties to take their remedies in accordance with law.	Noted.
3	Invoking Precautionary principle, we constitute a three member Committee of Chief Wildlife Warden, Gujarat, Director, Marine National Park and State PCB to evaluate the risk associated with the activities of expansion of the project and suggest remedial measures to be taken.	Noted.
4	The Committee may recommend safety measures to prevent accidents on account of operation of the activities by ensuring proper onsite and off-site emergency plans and hospital backup and awareness in the local residents.	• To address onsite and offsite emergency, the industry is having "Emergency Response and Disaster Management Plan" (ERDMP) in place which has been certified by Disaster Management Institute (DMI), Bhopal as allocated by Petroleum and Natural Gas Regulatory Board (PNGRB). The ERDMP will be revised for expansion project activities also. • Industry is having fully equipped Occupational Health Center with decontamination room, emergency room and ambulance backup, round the clock availability of qualified doctors/paramedic staff, antidotes and emergency medicine. Industry has tie up with big hospital in city in case of further referral need. Same facility would be used for future expansion project • M/s. National Environment Engineering Research Institute (NEERI), Nagpur has carried out Comprehensive Risk Assessment Study using 2 D Modelling, 3 D Modelling under different Scenarios with the help of M/s Gexcon, India. Nagpur as part of EIA-EMP-Risk Assessment study and the recommendations suggested will be complied with. • All the recommendation made in the EIA/EMP in respect of environment management, and risk mitigation measures relating to the project shall be implemented."
5	Issue of requisite audits in respect of maintenance of flora and fauna and coastal management may also be looked into	The industry has hired M/s. National Institute of Oceanography (NIO) to carry out annual marine monitoring for maintenance of flora and fauna and coastal management.

		The industry also carry out monthly Marine Monitoring by M/s. Gujarat Institute of Desert ecology (GUIDE, Bhuj). We ensure to continue annual Marine monitoring and monthly marine monitoring for expansion project activities.
6	Further issue of regular dissemination of environmental benefits may also be looked into.	For existing refinery, awareness on fire and safety aspect is regularly being carried out in nearby villages, schools on regular interval. Regular dissemination of environment benefits will incorporate in the existing awareness program and will continue to carry out for expansion project also.
7	Recommendation in the report will be treated as additional conditions for the EC, subject to any challenge of such conditions, before an appropriate forum in accordance with law.	Noted.

Annexure - V**Risk Assessment study recommendations and compliance**

Sr. No.	Locations	Recommendations	Compliance
1	COT Area – Un-ignited Propane gas	It is suggested to place the adequate numbers of flammable gas detectors near to Propane tank and surrounding area so that early detection and annunciation of flammable concentration shall be initiated. As the gas is being heavier than air, it will travel along with the ground and accumulate to the confined space. It is suggested that Hazardous Area Classification shall be carried out considering Propane tank. Furthermore, it is suggested to provide active and passive fire protection in accordance with national and international codes and standards.	Adequate numbers of flammable gas detectors near to Propane tank and surrounding area will be provided. Hazardous Area Classification will be carried out considering Propane tank. Active and passive fire protection in accordance with national and international codes and standards will be complied with.
2	CGT Area – Ignited Propane gas	It is suggested to place the adequate numbers of flammable gas detectors near to Propane tank and surrounding area so that early detection and annunciation of flammable concentration shall be initiated. As the gas is being heavier than air, it will travel along with the ground and accumulate to the confined space. It is suggested that Hazardous Area Classification shall be carried out considering Propane tank. Furthermore, it is suggested to provide fixed active and passive fire protection in accordance with national and international codes and standards. It is suggested to have ESD system so that the approximate jet fire durations can be estimated as too short to cause fatality, injury or massive damage to equipment.	Adequate numbers of flammable gas detectors near to Propane tank and surrounding area will be provided. Hazardous Area Classification will be carried out considering Propane tank. Active and passive fire protection in accordance with national and international codes and standards will be complied with. ESD systems as applicable will be provided.
3	Refinery Area – Crude Oil	It is suggested to place the adequate numbers of flame detectors near to HP FCCU unit and surrounding area so that early detection shall be initiated. Furthermore, it is suggested to provide fixed active and passive fire protection in accordance with national and international codes and standards.	Adequate numbers of flame detectors near to HP FCCU unit and surrounding area will be provided. Active and passive fire protection in accordance with national and international codes and standards will be complied with.
4	Refinery	It is suggested to place the adequate	Adequate numbers of flame detectors near to

	Area – Diesel	numbers of flame detectors near to DHDT unit and surrounding area so that early detection shall be initiated. Furthermore, it is suggested to provide fixed active and passive fire protection in accordance with national and international codes and standards.	DHDT unit and surrounding area will be provided. Active and passive fire protection in accordance with national and international codes and standards will be complied with.
5	Refinery Area – Naphtha	It is suggested to place the adequate numbers of flame detectors near to NHT unit and surrounding area so that early detection shall be initiated. Furthermore, it is suggested to provide fixed active and passive fire protection in accordance with national and international codes and standards.	Adequate numbers of flame detectors near to NHT unit and surrounding area will be provided. Fixed active and passive fire protection in accordance with national and international codes and standards.
6	Refinery Area – Ammonia	It is suggested to place the adequate numbers of toxic gas detectors near to ARU unit and surrounding area so that early detection shall be initiated. Furthermore, it is suggested to provide duct mounted toxic gas detectors for Substation so that early detection can possibly close the damper and start re-circulation of air with in substation. Adequate number of SCBA set shall be kept at Substation-14 .	Adequate numbers of toxic gas detectors near to ARU unit and surrounding area will be provided. Provision of duct mounted toxic gas detectors for Substation will be made so that early detection can possibly close the damper and start re-circulation of air with in substation. Adequate number of SCBA set shall be kept at Substation-14. or any other relevant location
7	Refinery Area – Hydrogen sulfide	It is suggested to place the adequate numbers of toxic gas detectors near to SRU unit and surrounding area so that early detection shall be initiated. Furthermore, it is suggested to provide duct mounted toxic gas detectors for Substation so that early detection can possibly close the damper and start re-circulation of air with in substation. Adequate number of SCBA set shall be kept at Substation-11 . Refer OSHA 29 CFR 1910.138 Personal Protective Equipment or appropriate standards.	Adequate numbers of toxic gas detectors near to SRU unit and surrounding area will be installed. Provision of duct mounted toxic gas detectors for Substation will be made so that early detection can possibly close the damper and start re-circulation of air with in substation. Adequate number of SCBA set shall be kept at Substation-11 or any other relevant location. Refer OSHA 29 CFR 1910.138. Personal Protective Equipment or appropriate standards will be complied.

ANNEXURE B**WATER SAMPLE ANALYSIS RESULT:****(1) Analysis result of treated sweet water line of ETP**

Sr. No.	Parameters	Unit	GPCB Limit for ETP	sweet water line of ETP
1.	pH	-	6-8.5	7.36
2.	Suspended Solids	mg/L	20	4
3.	Ammonical Nitrogen	mg/L	15	0.56
4.	Total Kjeldahi Nitrogen	mg/L	40	2.24
5.	Phosphate	mg/L	3	0.037
6.	Chemical Oxygen Demand	mg/L	125	20
7.	Oil and Grease	mg/L	5	BDL
8.	Phenolic Compound	mg/L	0.35	BDL
9.	Cyanide	mg/L	0.2	0.0
10.	Sulphide	mg/L	0.5	BDL
11.	Zinc	mg/L	5	BDL
12.	Total Chromium	mg/L	2	BDL
13.	Hexavalent Chromium	mg/L	0.1	BDL
14.	Copper	mg/L	1	BDL

15.	Nickel	mg/L	1	0.05
16.	Lead	mg/L	0.1	BDL
17.	BOD (5 Days at 20°C)	mg/L	15	6.4
18.	Mercury	mg/L	0.01	NA

(2) Analysis result of Open well of premises and sample collected from sea water return line

Sr. No	Parameters	Unit	Open well of premises	Sea water return line
1.	pH	-	7.59	7.12
2.	Suspended Solids	mg/L	8	14
3.	Ammonical Nitrogen	mg/L	0.56	0.56
4.	Total Kjeldahi Nitrogen	mg/L	2.24	2.24
5.	Phosphate	mg/L	0.030	0.044
6.	Chemical Oxygen Demand	mg/L	8	65
7.	Oil and Grease	mg/L	BDL	BDL
8.	Phenolic Compound	mg/L	BDL	BDL
9.	Cyanide	mg/L	0.0	0.0
10.	Sulphide	mg/L	BDL	BDL

11.	Zinc	mg/L	BDL	0.58
12.	Total Chromium	mg/L	BDL	0.09
13.	Hexavalent Chromium	mg/L	BDL	BDL
14.	Copper	mg/L	0.04	0.17
15.	Nickel	mg/L	0.05	0.105
16.	Lead	mg/L	BDL	BDL
17.	BOD (5 Days at 20°C)	mg/L	1.1	1.7
18.	Mercury	mg/L	NA	NA

AIR SAMPLE ANALYSIS RESULT:

(3) Analysis result of Source Emission Monitoring (Flue Gas stack and Process stack)

Sr. No.	Stack Attached to	Parameter(s)			
		PM (mg/Nm ³)	SO ₂ (mg/Nm ³)	NO _x (mg/Nm ³)	H ₂ S (mg/Nm ³)
1	CDU Heaters	19	18.67	15.43	-
	GPCB Norms	100	1700	450	-
2	HMU-I	4	13.33	8.59	-
3	NHT-CCR	8	9.6	5.26	-
4	DHDS Heater	7	5.33	1.5	-
5	FCC Feed Heater	5	8	3.59	

	GPCB Norm	10	50	350	-
6	FCC Regenrator	21	10.67	6.28	-
	GPCB Norm	100	500	400	-
7	SRU-I	-	2.67	7.9	-
8	SRU-II	-	1.3	9.7	-
	GPCB Norms	-	-	350	15

(4) Analysis results of Ambient Air Quality Monitoring

Sr. No.	Location	PM₁₀ µg/m³	SO₂ µg/m³	NO₂ µg/m³
Permissible limit		100 µg/m³	80 µg/m³	80 µg/m³
1	Main Gate	52	3.26	2.57
2	Labour Gate	44	2.6	1.71
3	93 Gate	38	1.3	1.14
4	Port A Camp	60	3.91	2
5	Near Jetty area	29	0.65	0.57



GUJARAT POLLUTION CONTROL BOARD

IS/ISO : 9001 : 2008 and IS/ISO : 14001 : 2004 Certified Organization
REGIONAL OFFICE

Sardar Patel Bhavan, Rameshwar Nagar, JAMNAGAR - 361008.
Ph (0288) 2752366, E-mail : ro-gpcb-jamn@gujarat.gov.in
website : www.gpcb.gujarat.gov.in

પત્ર ક્રમાંક: ગુ.પ્ર.નિ.બોર્ડ/પ્રા.ક.-જામનગર/ટી-૨૫૨/૦૫/૨૦૨૧/૪૨૮૬
પ્રતિ,
શ્રી સાંધાર જુબેર ઈસ્માઈલ,
૧૫૪૬, ભુતિયા બંગલાની પાછળની શેરી,
નુરાકરા આવાસ વિસ્તાર,
સલાયા-૭, સલાયા-૩૬૧૩૧૦.
તા: ખંભાળિયા, જી: દેવભુમિ દ્વારકા.

તા: ૦૮/૦૨/૨૦૨૨

વિષય : આપની NGT મા કરેલ અપીલ અન્વયે કમીટી સમક્ષ રજુઆત/નિવેદન કરવા બાબત

સંદર્ભ : NGT Order Appeal no: 05/2021 (WZ) Dated: 22/11/2021

શ્રીમાન,

ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે, આપની NGT મા કરેલ સંદર્ભિત અપીલ અન્વયે NGT દ્વારા કમીટી બનાવવામા આવેલ છે. આપશ્રીને ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડની પ્રાદેશિક કચેરી, જામનગર કચેરીના ટેલીફોનિક નંબર : ૦૨૮૮-૨૭૫૨૩૬૬ પરથી આપની મેમોરેન્ડમ ઓફ અપીલ ફોર્મ-૧ મા દર્શાવેલ મોબાઈલ નંબર : ૯૮૨૪૫ ૮૫૬૧૦ પર તા:૦૮/૦૨/૨૦૨૨ ના રોજ બપોરે ૧૫:૩૦ કલાકે ટેલીફોનિક સંપર્ક કરવાનો પ્રયાસ કરેલ પરંતુ આપના દ્વારા ફોન રીસીવ કરેલ નથી. સદર કમીટી સમક્ષ આપની રજુઆત/નિવેદન કરવા આપશ્રીને કમીટી સમક્ષ તા:૧૧/૦૨/૨૦૨૨ ના રોજ સવારે ૧૧:૦૦ કલાકે, સ્થળ : ડાયરેક્ટર મરીન નેશનલ પાર્ક, જામનગર વન વિભાગની કચેરી, વન સંકુલ, ગંજીવાડો, નાગનાથ ગેટ પાસે, ઈન્દિરા માર્ગ, જામનગર-૩૬૧૦૦૧ પર હાજર રહેવા આપશ્રીને જણાવવામા આવે છે. જે આપશ્રીને વિદિત થવા સાડ.

સદર પત્ર કમીટી મેમ્બરશ્રીઓની મંજૂરીથી પાઠવવામા આવેલ છે.

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી,

[Signature]
૨૨/૨/૨૨

બી. એમ. મકવાણા

(I/C) પ્રાદેશિક અધિકારી, જામનગર

નકલ સવિનય રવાના:

- (૧) ચીફ વાઈલ્ડ લાઈફ વોર્ડનશ્રી, અરણ્ય ભવન, બી વીંગ, પહેલો માળ, સેક્ટર-૧૦/એ, સેંટ ઝેવીયર્સ સ્કુલની સામે, ગાંધીનગર-૩૮૨૦૧૦..... આપશ્રીની જાણ તથા આગળની કાર્યવાહી કરવા સાડ.
- (૨) ડાયરેક્ટરશ્રી મરીન નેશનલ પાર્ક, જામનગર વન વિભાગ, મરીન નેશનલ પાર્ક, વન સંકુલ, ગંજીવાડો, નાગનાથ ગેટ પાસે, ઈન્દિરા માર્ગ, જામનગર-૩૬૧૦૦૧..... આપશ્રીની જાણ તથા આગળની કાર્યવાહી કરવા સાડ.
- (૩) સભ્ય સચિવશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર ૧૦-એ, ગાંધીનગર.... આપશ્રીની જાણ તથા આગળની કાર્યવાહી કરવા સાડ.
- (ખાસ ધ્યાનર્થે: (૧) શ્રીમતી એસ. વી. ભાર્ગવા યુનીટ હેડ - જામનગર અને નાયબ પર્યાવરણ ઈજનેર (૨) શ્રી આર. આર. પંચાલ યુનીટ હેડ - લીગલ શાખા અને કાયદા અધિકારીશ્રી)
- (૪) સંલગ્ન ફાઈલ.

ગુબેર ઈસ્માઈલ સંઘાર

સલાયા - ૩૬૧૩૧૦

તા.૧૧.૦૨.૨૦૨૨

પ્રતિશ્રી,
કમીટી મેમ્બરશ્રી,
NGT દ્વારા ગઠીત કમીટી
જામનગર

વિષય :- NGT દ્વારા ગઠીત કરેલ કમીટીને રજૂઆત કરવા બાબત

સાહેબશ્રી,

જય ભારત સાથે જણાવવાનું કે, અમારી નયારા એનર્જી લી. વિરૂધ્ધ NGT માં રીટ દાખલ કરવામાં આવેલ છે. તે અનુસંધાને NGT ના ઓર્ડર મુજબ કમીટી ગઠીત કરવામાં આવેલ છે. અને આ કમીટી દ્વારા આજરોજ મને રૂબરૂ બોલાવવામાં આવેલ છે. કેન્દ્રીય પર્યાવરણ વિભાગ દ્વારા વધારે પ્રદુષણ ફેલાવતી ૧૭ અલગ અલગ કેટેગરી માં ઓઈલ રીફાઈનરીનો સમાવેશ કરવામાં આવેલ છે. નયારા એનર્જી લી. ના રીફાઈનરી વિસ્તાર ની આજુબાજુ માં મરીન નેશનલ પાર્ક અને સેન્યુરી, ઈકો સેનસીટીવ ઝોન, નોટીફાઈડ જંગલ વિસ્તાર, દુર્લભ જીવ સૃષ્ટી, વનસ્પતીઓ આવેલ છે. આ રીફાઈનરી વિસ્તારની આજુ બાજુમાં ખુબ જ મોટી સંખ્યામાં માછીમારી કરી વિશાળ સંખ્યામાં નાના અને ગરીબ માછીમારો પોતાનું ગુજરાન ચલાવે છે.

નયારા એનર્જી લી. ને જે પર્યાવરણ મંજૂરી આપવામાં આવેલ છે તે મંજૂરી અંગે કંપની તરફથી રજૂ કરવામાં આવેલ ઈન્વાયરમેન્ટ એસેસમેન્ટમાં ઘણી વસ્તુઓ રજૂ કરવામાં

આવેલ નથી તેવું અમારા અભ્યાસથી ફલીત થાય છે. અને આ પર્યાવરણલક્ષી ખુબ જ અગત્યની માહિતી રજૂ કરવામાં ન આવેલ હોય આ મંજૂરીને કારણે પર્યાવરણને ગંભીર નુકશાન થાય તેમ હોય અમોએ NGT માં રીટ દાખલ કરી હતી આ ઉપરાંત નયારા એનર્જી લી. ના હાલમાં ચાલતા રીફાઈનરી પ્લાન્ટ માં કંપનીનો પર્યાવરણને લગતો રેકૉર્ડ સારો નથી અને કેન્દ્રીય પ્રદુષણ નિયંત્રણ બોર્ડ અને ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ દ્વારા સ્થળ તપાસમાં ખુબ જ ગંભીર બેદરકારીઓ જણાતી હોય બન્ને બોર્ડ દ્વારા છેલ્લા પાંચ વર્ષમાં આશરે દશેક નોટીસો પર્યાવરણની ગંભીર બેદરકારી બાબતે ફટકારેલ છે અને દંડ પણ વસુલ કરેલ છે.

અમારા EIA ના અભ્યાસ દરમ્યાન જાણવા મળેલ છે કે ગુજરાત સરકાર દ્વારા તા.૦૮.૦૭.૧૯૭૬ ના નોટીફિકેશન થી જે વિસ્તારોને ચેર ના જંગલ તરીકે જાહેર કરેલ છે તેમાના કેટલાક જંગલો નવા પ્રોજેક્ટના ૧૦ કીમી ત્રિજ્યામાં આવે છે. અને કેટલાક જંગલો ૧૦ થી ૧૫ કીમી ત્રિજ્યામાં આવે છે. અને આ ચેર ના જંગલો અંગે EIA માં દર્શાવવામાં આવેલ નથી જેના થી ચેર ના જંગલો ને વ્યાપક નુકશાન થવાની શક્યતા છે. આ ઉપરાંત નવા પ્રોજેક્ટ સ્થાપીત થવાથી કંપની દરીયામાંથી જે પાણી લેશે અને કંપની દ્વારા દરીયામાં જે પાણી છોડવામાં આવશે આ બન્નેથી જે મરીન નેશનલ પાર્ક અને સેન્ટ્યુરી, ઈકો સેનસેટીવ ઝોનમાં અને દરીયામાં જે અસર થવાની છે તે EIAમાં દર્શાવવામાં આવેલ નથી. આ બન્ને વાત અમારા EIA ના અભ્યાસ મુજબ જાણવા મળેલ છે તો આ ગઠીત કમીટીને અમારી વિનંતી છે કે કંપની દ્વારા રજૂ કરવામાં આવેલ EIA માં ન દર્શાવવામાં આવેલી આ બન્ને વાતો અને આ ઉપરાંત ની પણ પર્યાવરણને અસર કરતી વાતો અંગે રીપોર્ટ માં દર્શાવવામાં આવે અને નવું EIA અને EMP મંજૂર કરાવવાની સુચના આપવામાં આવે અને મંજૂર ન થાય ત્યાં સુધી નવા પ્રોજેક્ટનું કામ કંપની આગળ ન ધપાવે એવું રીપોર્ટ માં ભલામણ કરવા અમારી નમ્ર અરજ છે.

કંપનીની આજુબાજુનો વિસ્તાર પર્યાવરણની દ્રષ્ટીએ ખુબ જ સંવેદનશીલ હોય અને અસંખ્ય માછીમારોની આજીવીકા આ વિસ્તારમાં જોડાયેલી હોય કમીટી ફરીથી સંપૂર્ણ પ્રોજેક્ટથી થનારી અસરોનો અભ્યાસ કરી રીપોર્ટ રજૂ કરે તેવી નમ્ર વિનંતી છે.

આભાર.....

લી.

તા: 11/02/2022

સમય: 11:00 ડાકે

આજ રોજ હું, સોદાર જુમિર હસ્માઇન તાઇ અરજદાર
બદત કમીટી દ્વારા મળેલ પત્ર તા: 09/02/2022 ના અનુસંધાન
પત્ર મેં દર્શાવેલ તારીખ, સમય અને સ્થળે હાજર થાય છું.
જેમાં મારી એક લેખીત રજુઆત ગુજરાતી માં આપેલ છે તે
મિલાવ અગ્ય કોઈ રજુઆત મારે આ કમીટી ને મારફત
પ્રા તા અનુસંધાને રજુ કરવાની રહેતી નથી અને મારફત
રજુઆત કમીટી ને રખડુ આપેલ છે. જે બદલ હું
તીસ સારી કરું છું.

→ Zuber. I. Sangher



Annexure- E

Special Bench NGT Committee Order Dated 22.11.2021

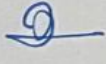
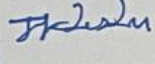
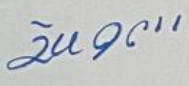
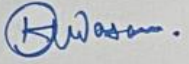
Stakeholder's Statement dated 11.02.2022

Sr No	Stakeholder name and Address	Statement
1	Abhaysingh Bhikhubha Vala Ex-Sarpanch, Mithoi Village Ta. Lalpur, Dist: Jamnagar	Abhaysingh Vala is a resident of Village Mithoi. He has expressed his consent for proposed expansion of M/s Nayara Energy Limited stating proposed expansion will create more employment and business opportunity, for the local villagers. He stated that the expansion will bring more CSR activities like gaushala, drinking water benefit, and community hall as being arranged by the company. Upon asking question related to environment impact, he has not expressed any concern.
2	Mahavirsinh Kalubha Sodha Representative of Sarpanch, Timbdi Village, Ta. Khambhaliya, Dist: Devbhumi Dwarka	Proposed expansion project of M/s Nayara Energy Limited will bring more and more benefits such as employment & business opportunity. The company has been extending their support of health care facilities, agriculture, animal fodder, drinking water supply etc. As per him, the company is not causing any harm to the environment. They are happy with the expansion project.
3	Husen Mohammadbhai Chamadiya Sarpanch Village: Bharana Ta. Khambhaliya, Dist: Devbhumi Dwarka	Earlier the company was providing, employment, water infrastructure in the name of Essar Oil Limited. Now the same benefits are being provided in the name of Nayara Energy Limited. There has been no impact on fishery activity and on livelihood of local fishermen. There are 60- 70

		nos. fishermen in Bharana Village. As per him, the fishery business is not impacted due to existence of the company.
4	Doliben Arjanbhai Gadhavi Mahila Morcha Aagevan Village: Vadinar Ta. Lalpur, Dist: Jamnagar	The company is providing employment and business opportunity to local women. The company has been already providing all the support in the area of gaushala, scholarship, water supply and healthcare facilities.
5	Juvansinh Keshubha Jadeja Village: Zankhar Social Worker & President Congress Party - Lalpur Ta. Lalpur, Dist: Jamnagar	Company has built health center at Village Zankhar. Company is providing fodder for live stock, The expansion is expected to double the employment opportunity. Literacy level in surrounding area has increased due to company initiatives.
6	Revtubha Ranubha Jadeja Village: Singach Local representative Ta. Lalpur, Dist: Jamnagar	The company has provided employment to locals from his village. The company has provided amount of Rs. 1.4 Lacs as fodder support. The company has also built gaushala. As per his statement, there has not been any environment damage.
7	Upendrasinh Kesarisinh Chudasama Village: SodhaTaraghdi Local Representative Ta. Khambhaliya Dist: Devbhoomi Dwarka	Company has been extending support in various area like employment opportunity, fodder supply, water arrangement etc.

Note: The interaction with the stake holder has been conducted in the local language only. English translation of the same is given above for ready reference.

તા: ૧૧/૦૨/૨૦૨૨ નાં રોજ સ્ટેકહોલ્ડરની વિગત :

ક્રમાંક	નામ	ગામનું નામ	હોદ્દો	સહી.
૧.	અભયસિંહ લીખુલા વાળા	મીઠોદ	માનુ. મરપંચ	
૨.	મહાવીર સિંહ કાસલા મોદા	ટીંબડી	મરપંચના પ્રતિનિધિ	
૩.	હુસેન મોહમ્મદભાઈ વામડોટા	ભરાલા	મરપંચ	
૪.	ડોલીબેન અમરજીભાઈ ગાદવી	વાડીનાર	મહિમા મોર્ચા આગેવાન	
૫.	નુવાનસિંહ કેરુલા મડેમ	ઝાંબર	સ્થાનિક આગેવાન	
૬.	વેવનુલા રકુલા મડેમ	મિંદાર	સ્થાનિક આગેવાન	
૭.	ઉપેન્દ્રસિંહ કેશરીસિંહ ચુડાસમા	ભોદા-તરદાડી	સ્થાનિક આગેવાન	

Annexure-F

Status of Mangrove Cover:

The Forest Survey of India (Ministry of Environment Forest & Climate Change) has been assessing the Mangrove Cover in India since 1987.

As per the India State of Forest Report 2019 & 2021 , Mangrove cover in the Jamnagar District shows increase of 45.5 sq.km area w.r.t to 2017 assessment and increase of 1.76 sq.km area w.r.t 2019 assessment.

The excerpt of year 2019 and 2021 assessment is given below:

District wise Mangrove Cover- 2019 Assessment

TABLE 3.2 District wise Mangrove Cover

(area in sq km)						
S. No.	State/UTs and District	Very Dense Mangrove	Moderately Dense Mangrove	Open Mangrove	Total	Change w.r.t. 2017 Assessment
1.	Andhra Pradesh					
	East Godavari	0.00	126.00	62.06	188.06	0.06
	Guntur	0.00	35.00	33.00	68.00	0.00
	Krishna	0.00	50.18	86.90	137.08	0.08
	Sri Potti Sriramalu Nellore	0.00	2.00	8.00	10.00	0.00
	Prakasham	0.00	0.00	1.00	1.00	0.00
	West Godavari	0.00	0.00	0.00	0.00	0.00
	Total	0.00	213.18	190.96	404.14	0.14
2.	Goa					
	North Goa	0.00	17.00	3.00	20.00	0.00
	South Goa	0.00	3.00	3.00	6.00	0.00
	Total	0.00	20.00	6.00	26.00	0.00
3.	Gujarat					
	Ahmedabad	0.00	0.87	30.18	31.05	-0.95
	Amreli	0.00	0.00	2.37	2.37	0.37
	Anand	0.00	0.00	7.25	7.25	-0.75
	Bharuch	0.00	13.35	31.09	44.44	-0.56
	Bhavnagar	0.00	5.90	15.73	21.63	-0.37
	Jamnagar	0.00	28.06	201.44	229.50	45.50
	Junagarh	0.00	0.00	3.33	3.33	0.33
	Kuchchh	0.00	116.41	678.36	794.77	-3.23
	Navsari	0.00	0.00	12.97	12.97	-1.03
	Porbandar	0.00	0.00	1.00	1.00	0.00
	Rajkot	0.00	0.90	2.63	3.53	-0.47
	Surat	0.00	3.87	16.40	20.27	-0.73
	Vadodara	0.00	0.00	3.00	3.00	0.00
	Valsad	0.00	0.00	2.16	2.16	-0.84
	Total	0.00	169.36	1,007.91	1,177.27	37.27

District wise Mangrove Cover-2021 Assessment

Mangrove Cover					
Table 3.3 District wise Mangrove Cover	State/UTs and District	Very Dense Mangrove	Moderately Dense Mangrove	Open Mangrove	Total
					(in sq km) Change w.r.t. 2019 Assessment
	Andhra Pradesh				
	East Godavari	0.00	125.91	61.90	187.81
	Guntur	0.00	35.00	32.97	67.97
	Krishna	0.00	50.18	87.58	137.76
	Sri Potti Sriramalu Nellore	0.00	2.00	8.24	10.24
	Prakasham	0.00	0.00	1.00	1.00
	West Godavari	0.00	0.00	0.00	0.00
	Total	0.00	213.09	191.69	404.78
	Goa				
	North Goa	0.00	17.14	3.04	20.18
	South Goa	0.00	3.58	3.58	7.16
	Total	0.00	20.72	6.62	27.34
	Gujarat				
	Ahmedabad	0.00	0.71	25.67	26.38
	Amreli	0.00	0.00	2.61	2.61
	Anand	0.00	0.00	5.72	5.72
	Bharuch	0.00	13.33	32.05	45.38
	Bhavnagar	0.00	5.84	15.23	21.07
	Jamnagar	0.00	28.06	203.20	231.26
	Junagarh	0.00	0.00	3.91	3.91
	Kuchchh	0.00	116.14	682.60	798.74
	Navsari	0.00	0.00	11.15	11.15
	Porbandar	0.00	0.00	1.00	1.00
	Rajkot	0.00	0.90	2.63	3.53
	Surat	0.00	3.87	15.45	19.32
	Vadodara	0.00	0.00	2.98	2.98
	Valsad	0.00	0.00	2.02	2.02
	Total	0.00	168.85	1,006.22	1,175.07
	Karnataka				
	Dakshin Kannada	0.09	0.11	0.25	0.45
	Uttar Kannada	0.00	0.28	10.19	10.47
	Udupi	0.00	1.54	0.15	1.69
	Total	0.09	1.93	10.59	12.61
	Kerala				
	Ernakulum	0.00	0.79	1.27	2.06
	Kannur	0.00	3.89	2.50	6.39
	Kasaragod	0.00	0.05	0.86	0.91
	Total	0.00	4.73	4.63	9.36
	Maharashtra				
	Mumbai City	0.00	0.00	2.00	2.00
	Mumbai Sub-urban	0.00	26.97	36.25	63.22
	Raigarh	0.00	15.30	111.69	126.99
	Ratnagiri	0.00	14.96	15.37	30.33
	Sindhudurg	0.00	5.00	7.07	12.07
	Thane	0.00	27.75	61.93	89.68
	Total	0.00	89.98	234.31	324.29

Re: નયારા એનર્જી માટે NGTની કમિટીને રજુવાત કરવા બાબત

REGIONAL OFFICER GPCB JAMNAGAR

Sun 2/13/2022 5:28 PM

Sent Items

To: Yasin Gajjan <gajjanyasin@gmail.com>;

Cc: cwlwguj@gmail.com <cwlwguj@gmail.com>; mnpforest@gmail.com <mnpforest@gmail.com>; mnpforest@yahoo.com <mnpforest@yahoo.com>; Shivani V. Bhargava <uh-gpcb-jamn@gujarat.gov.in>; legal.gpcb@gmail.com <legal.gpcb@gmail.com>; Ranjitsinh3 H Bhati(GoG-GPCB Dept.) <uh-gpcb-lega@gujarat.gov.in>;

પ્રતિ,
યાસિનભાઈ ગજજન,

શ્રીમાન,

નામદાર NGT દ્વારા અરજદાર માટે મે. નયારા એનર્જી લીમિટેડ ના પર્યાવરણ બાબતે જે કમિટી બનાવવામાં આવેલ છે તે કમિટીના સર્વે મેમ્બર દ્વારા નામદાર NGT ના ઓર્ડર મુજબ તા: ૧૧/૦૨/૨૦૨૨ના રોજ જુદાજુદા ગામના સ્ટેકહોલ્ડરને મળેલ છે ત્યારબાદ આપની રજુઆત કમિટીને ઇમેઇલ દ્વારા તા: ૧૧/૦૨/૨૦૨૨ના રોજ સાંજે ૦૭:૪૮ કલાકે મળેલ છે. સદર બાબતે સર્વે કમિટી મેમ્બરની અનુમતિ લીધા બાદ આપને જણાવવામાં આવે છે કે આપના ઇમેઇલમાં દર્શાવેલ ગામ વાડીનાર ભરાણા સલાયા આંબલા અને આજુબાજુ ના આગેવાનો એ રજુવાત કરવાની હોય તો, તેઓની રજુઆત તેમના પોતાના (રજુઆત કરનારના) ઇમેઇલ પરથી જરૂરી વિગતો જેવીકે નામ, આબુ સરનામુ, મોબાઇલ નંબર, સહી, હોદ્દો કોઈ હોય તો તે નો ઉલ્લેખ કરી તા: ૧૪/૦૨/૨૦૨૨ને સાંજે ૬:૧૦ કલાક પહેલા Email Id: ro-gpcb-jamn@gujarat.gov.in પર રજુઆત કરવા જણાવવામાં આવે છે. સદર બાબત સર્વે કમિટી મેમ્બરની અનુમતિ લીધા બાદ આપશ્રીને વિદિત થવા સારું.

બી.એમ. મકવાણા
નામ. NGT દ્વારા નિમાયેલ કમિટી વતી.

From: Yasin Gajjan <gajjanyasin@gmail.com>

Sent: Friday, February 11, 2022 7:52:28 PM

To: REGIONAL OFFICER GPCB JAMNAGAR

Subject: Fwd: નયારા એનર્જી માટે NGTની કમિટીને રજુવાત કરવા બાબત

***** This mail is from external domain, i.e. not from gujarat.gov.in domain. Kindly open attachment and link with caution. *****

----- Forwarded message -----

From: Yasin Gajjan <gajjanyasin@gmail.com>

Date: Fri, 11 Feb 2022, 19:50

Subject: નયારા એનર્જી માટે NGTની કમિટીને રજુવાત કરવા બાબત

To: <ro-gpcb-jamn@gujarat.gov.in>

Cc: cwlwguj@gmail.com <cwlwguj@gmail.com>, mnpforest@gmail.com <mnpforest@gmail.com>, <uh-gpcb-jamn@gujarat.gov.in>, <uh-gpcb-lega@gujarat.gov.in>, <nuh-gpcb-lega@gujarat.gov.in>, mnpforest@yahoo.com <mnpforest@yahoo.com>, legal.gpcb@gmail.com <legal.gpcb@gmail.com>

સાહેબ શ્રી
નયારા એનર્જી ના પર્યાવરણ બાબતે NGT દ્વારા જે કમિટી સ્થળ તપાસ માટે આવેલ છે તેમને વાડીનાર ભરાણા સલાયા આંબલા અને આજુબાજુ ના આગેવાનો એ રજુવાત કરવાની હોય સમય ફાળવવા યોગ્ય કરશો
યાસીનભાઈ ગજજન
પ્રમુખ
દેવભૂમિ દ્વારકા જીલ્લા કોંગ્રેસ સમિતી

કમિટી સમક્ષ રજુવાત કરવા બાબત

Yasin Gajjan <gajjanyasin@gmail.com>

Mon 2/14/2022 5:20 PM

To: REGIONAL OFFICER GPCB JAMNAGAR <ro-gpcb-jamn@gujarat.gov.in>;

 1 attachments (525 KB)

કમિટી સમક્ષ રજુવાત.pdf;

***** This mail is from external domain, i.e. not from gujarat.gov.in domain. Kindly open attachment and link with caution. *****

સાહેબ શ્રી
જયભારત સાથ જણાવાનું નયારા એનર્જી વાડીનાર ના નવા મહાકાય પ્રોજેક્ટ ના પર્યાવરણ અભ્યાસ માટે નામદાર NGT દ્વારા ગઠિત કમિટી સમક્ષ અમારી અને સ્થાનિક આગેવાનો ની રજુવાત આ 
pdf દ્વારા મોકલાવેલ છે
આભાર

યાસીનભાઈ ગજજન
પ્રમુખ
દેવભૂમિ દ્વારકા જીલ્લા કોંગ્રેસ સમિતી



દેવભુમિ દ્વારકા જિલ્લા કોંગ્રેસ સમિતિ

આશાપુરા સોસાયટી, મીઠાપુર - ૩૬૧ ૩૪૫

E-mail : gajjanyasin@gmail.com

પ્રમુખ :- ચાસિનભાઈ બી. ગજજન - મો. ૯૨૭૪૯ ૯૯૪૬૬ / ૯૦૨૭૮ ૧૧૧૧૧

રેફ નં.

તા. ૧૪-૨-૨૧

પ્રતિ

NGT ગઠીત કમીટી

અમદાવાદ.

વિષય:- જ્યારા એનજી માટે ગઠીત કમીટી સમક્ષ
રજુવાત કરવા બાબત

સાહેબશી,

જયભારત સાથે બુગાવવાનું કે ઉપરીકત સમિતી અને અમો
નીચે મુખ્ય ના જ્યારા એનજી લી.વાહીનાર ના મહાકાચ નવા પ્રોજેક્ટ ની
આસપાસ ના અસરગ્રસ્ત ગામો ના અખોવાનો ની નામદાર NGT દ્વારા
ગઠીત કરવામા આવીલી કમીટી સમક્ષ નીચે મુખ્ય ની રજુવાત છે

- ① નામદાર NGT દ્વારા નવા પ્રોજેક્ટ ના પર્યાવરણ અભ્યાસ માટે બાબેલ
કમીટી ના અધ્યક્ષ તપાસ અને સ્ટેક હોલ્ડર ના કાર્યક્રમ ની અસરગ્રસ્ત સ્ટેક-
હોલ્ડરો ને જણાવવી તો કમીટી અસરગ્રસ્ત વિસ્તારો અને મહેરબાન
મા મહેરાત ના માધ્યમ થી ફરી થી મુલાકાત લઈ અને બાકી રહી ગયેલ
સ્ટેક હોલ્ડરો ને ખોલાની રજુવાત કરવાની તક આપે
- ② કંપની ના નવા પ્રોજેક્ટ ની મહેર મુનવડગી કોરોના મહામારી ના આંશીક
લોક ડાઉન ના સમય મા કરવામા આવીલ ફતી જેના કારણે સેક્ટો અસરગ્રસ્ત
આ મહેર મુનવડગી મા ભાગ લઈ શક્યા ન હતા તો આ મહેર મુનવડગીની થી
કરી અસરગ્રસ્તો ને ખોલાની જુલકેલીઓ અને પ્રોજેક્ટ ના કારણે પર્યાવરણ
ધનારી ગંભીર અસરો વિશે રજુવાત કરવાની તક મળવી મેંદેસી.



દેવભુમિ દ્વારકા જીલ્લા કોંગ્રેસ સમિતિ

આશાપુરા સોસાયટી, મીઠાપુર - ૩૬૧ ૩૪૫

E-mail : gajjanyasin@gmail.com

પ્રમુખ :- થાસિનભાઈ બી. ગજજન - મો. ૯૨૭૪૯ ૯૯૪૬૬ / ૯૦૨૭૮ ૧૧૧૧૧

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- ③ કંપની ના નવા પ્રોજેક્ટ ની પર્યાવરણની મંજૂરી માટે રજુ કરવામા આપેલ TOR અને ઈનવાયરમેન્ટ ઈમ્પેક્ટ એસેસમેન્ટ મા પર્યાવરણ, દરીયાઈ જીવસૃષ્ટી, ચોર ના જંગલો, મરીન જેશનલ પાર્ક અને સેન્ચુરી, ઈકો સેન્સેટીવ ઝોન, આરક્ષીત જંગલો, દુર્લભ વનસ્પતીઓ, એલીની ઉપમવ જમીન, તળાના પાણી, માછલીઓ ના હીડીંગ ગ્રાઉન્ડ ઉપર પનારી ગંભીર અસરો દર્શાવવામા જ આવી ફોય અને બુ અમો ને મુલાવા મળેલ છે તો કમીટી આ અંગે સમગ્ર પ્રોજેક્ટ પી ઉપરોક્ત લાભતો ને પનારી અસરો નો અભ્યાસ કરી નામદાર NGA ને નવા પ્રોજેક્ટ પી ઉપરોક્ત લાભતો ને પનારા ગંભીર ગુસ્સા ની વાસ્તવિક પરીસ્થિતી રજુ કરે અને લી નમ્ર વિનતી છે
- ④ અમારા એર્નજ લી ના મુલાકાત નવા પ્રોજેક્ટ પી આજુબાજુ વસના યંડુનો અને માછીમરો ના લાઈવલી હુડ (જીવન નિર્વાહ) ને જે અસરો પવતી છે અને અસરો ભરપાઈ કરવા લાભતો કંપની ના રીપોર્ટ મા કોઈ ઉલ્લેખ નથી તો કમીટી આ લાભતો નો અભ્યાસ કરી આ લંગ ને પનારી-અસરો અને તેજે આપવાના વળતર એંગે નામદાર NGA ને ભલામણ કરે
- ⑤ અમારા એર્નજ લી ના મુલાકાત પ્રોજેક્ટ મા આજુબાજુ ના અસરગ્રસ્ત પરીવારો ને રોજગારી મળે તે માટે કમીટી કીશા નિર્દેશ કરે તેવી સમમી નમ્ર વિનતી છે

અમારી ઉપરોક્ત રજુઆતો અંગે કમીટી યોગ્ય અભ્યાસ કરી નામદાર NGA ને રીપોર્ટ રજુ કરે તેવી અમારી નીચે મુલ્ક ના અસરગ્રસ્ત વિસ્તાર ના આગોવાનો ની નમ્ર અરજ છે

પાના નં: ૩ ઉપર



દેવભૂમિ દ્વારકા જિલ્લા કોંગ્રેસ સમિતિ

આશાપુરા સોસાયટી, મીઠાપુર - ૩૬૧ ૩૪૫

E-mail : gajjanyasin@gmail.com

પ્રમુખ :- યાસીનભાઈ બી. ગજજન - મો. ૯૨૭૪૯ ૯૯૪૬૬ / ૯૦૨૭૮ ૧૧૧૧૧

રેફ નં.

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વ્યક્તિગત વ્યવસાયિક વિસ્તાર ની સંસ્થાઓ ના આગેવાન/પ્રતિનિધી

- ① જીલ્લો નાણીય સંઘાર - પૂર્વ સરપંચ - નાના આલમા ગ્રામ પંચાયત
- ② રાજકોટ ગણ - પૂર્વ સરપંચ - નાના ગ્રામ પંચાયત
- ③ દસ્માઈભાઈ કુંડા - પ્રમુખ સિક્કા સરખત મલ્લોદીંગ સુકારી મંડળી સી.
- ④ મેદાજસિંહ મડે - પ્રમુખ વાડીનાર યુવા શક્તિ
- ⑤ જનવરવાળુ શોખ - પ્રમુખ કરીશ્મા મલ્લોદીંગ સુકારી મંડળી સી.
- ⑥ કાસમભાઈ ગણ - ઉપપ્રમુખ દેવભૂમી દ્વારકા જિલ્લા કોંગ્રેસ કીશરમેન ડી.પા. ભરણા
- ⑦ કાસમભાઈ સંઘાર - મુકામેગી દેવભૂમી દ્વારકા જિલ્લા કોંગ્રેસ કીશરમેન ડી.પા. સલાયા

1
ગામર

— બી. મ. યાસીન. B. Gajjanyasin

યાસીનભાઈ બી. ગજજન
પ્રમુખ
દેવભૂમી દ્વારકા જિલ્લા કોંગ્રેસ સમિતિ
મંભાવીયા